

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH : NEW DELHI
ORIGINAL APPLICATION No. 521 of 2022**

IN THE MATTER OF:

SAMPURNA NANDAPPLICANT
VERSUS
STATE OF U.P. & ORS.RESPONDENTS
AND

ORIGINAL APPLICATION No 454/2024

IN THE MATTER OF

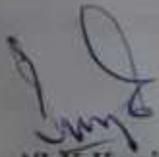
SAMPURNANAND APPLICANT
VS
MA SHITLA STONE (Stone Crusher Unit) RESPONDENT

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Filed by


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SAMPURNANAND

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VS

MA SHITLA STONE (Stone Crusher Unit)

RESPONDENT

COMPLIANCE REPORT OF RESPONDENT, M/S SHITLA STONE (Stone Crusher Unit) IN THE MATTER OF OA 454/ 2024 (RESSPONDENT NO 54 IN OA 521/2022), IN COMPLIANCE OF ORDER OF HON'BLE TRIBUNAL DATED 12.03.2024 AND 25.4.2024 IN THE MATTER OF OA 521/2022.

MOST RESPECTFULLY SHOWETH:

1. That a matter of Original Application No 521/22, titled Sampurnanand Vs State of UP & Others, pertaining to pollution due

to mining and stone crushers in t illegal mining on hills in the area of villages Bhagoti Dei, Sonpur, Biahur and Chakjata, Pargana Bhagwat, Police Station Ahraura, Tehsil Chunar, District Mirzapur, Uttar Pradesh is under consideration of this Hon'ble Tribunal.

2. That Ma Shitla Stone (Stone Crusher) , village Sonpur, Pargana Bhagwat, Tehsil Chunar, District Mirzapur is impleaded as Respondent No 54 in the said matter of OA 521/2022. A separate OA No 454/2024 is registered and pending consideration before Hon'ble Tribunal in respect of Respondent in compliance of order of Hon'ble Tribunal dated 12.3.2024.

3. That upon hearing the matter on 12.03.2024, this Hon'ble Tribunal was also pleased to interalia pass following order for filing of response to the various reports filed by UP Pollution Control Board and by the Joint Committee in terms of various orders passed by Hon'ble Tribunal.

17. Initially this Tribunal had passed interim injunctive order restraining mining/stone crushing but the orders were modified and lastly this Tribunal passed the order dated 17.10.2023 permitting the Project Proponents to operate as mentioned therein.

18. The aspects of compliance with EC/CTO conditions by the mining lease holders and CTO conditions by Stone Crushers need to be verified and in case of violations remedial action is required to be taken.

19. The UPPCB vide letter dated 07.03.2024 has filed additional information wherein, it is stated that closure order has been

issued on 19.02.2024 for the closure of 21 stone crushers and 40 mining leases for non-compliance of consent/EC conditions.

20. All the Project Proponents of Stone Crushers are directed to file their compliance reports in response to the reports of the Joint Committee, UPPCB and District Magistrate, Mirzapur with details of action taken/contemplated for the compliance of consent conditions as applicable to them within one month by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF and sent copy thereof to the Regional Officer, UPPCB who shall verify the compliance and file verification report before this Tribunal. UPPCB shall take appropriate remedial action regarding closure/revocation of closure on the basis of such verification of non-compliance/compliance by the concerned Project Proponents.

4. That the joint committee alleged following non compliance in respect of the Respondent vide joint committee report dated 13.7.2023 filed in the matter of OA 521/2022.

1. Vibrating screen (water fall) and conveyer belt found partially covered. Primary and secondary Jaw crusher found uncovered. Ends of conveyer belt not found covered.
2. Telescopic chute not found at conveyer belt end, sprinkling system not found installed, , partially installed sprinkling system found non operational,
3. Separate energy meter for sprinkling system and water flow meter not found,

4. Wind break wall 12 ft high not constructed in industry, wind break wall not found in east and south direction in industry,
 5. Proper green belt not developed in industry, Metallic road not found constructed.
 6. D G set stack height found inadequate,
 7. CTO compliance report not submitted,
5. That the joint committee subsequently in compliance of order dated 17.10.2023 inspected the plant site and observed following non compliance / violation of CTO during inspection on 28 Dec 2023 as per joint committee report dated 6.1.2024 (internal page 28/29 of report) :
1. The plants and machinery of the industry such as primary jaw crusher, secondary jaw crusher, vibrating screens (waterfall), conveyor belts and ends of conveyor belts have partially covered with tin-shed or metallic sheet.
 2. A telescopic suit has not installed at the ends of the conveyor belts. Water sprinkling system has not installed at grits transfer points of conveyor. Water sprinklers has partially installed at barricading.
 3. Separate energy meter has not installed for consumption of electricity used in water sprinkling. Electro-magnetic water Sflow meter has established at bore-well for measurement of quantity of water consumption. Logbook related to this could not put up before committee during visit.
 4. Barricading of metal sheet and bricks have established as wind-breaking wall around the periphery of the stone crusher. The

height of this barricading was approximate 12 feet as per CTO condition

5. Industry has planted some trees in the premises, which is partially complying condition imposed in CTO.
6. A thick green belt of trees of suitable species able to attain 8-10 meter height on maturity has not found developed in multi-lineate staggered manner on a minimum 33% of the land on which the industry is established
7. Industry has not constructed metallic road inside the premises to reduce the dust emission which generated by vehicular movements.
8. D G set stack height found inadequate,
9. The Industry has not submitted compliance report of conditions imposed in CTO dated 01.08.2022 issued by UPPCB.
10. Some conditions imposed in CTO are satisfactory complying with by the industry and rest conditions imposed in CTO are partially complying or noncomplying with by the industry. The detail about to compliance status of the all conditions imposed in Consent to Operate (CTO) issued by UPPCB,

Finding/Suggestion of the committee:

- i. UPPCB shall issue direction under the provisions of the Air (Prevention and Control of Pollution) Act, 1981 (as amended) as per enclosed conditions compliance status.
- ii. UPPCB shall impose environmental compensation against the industry for non-complying/violation days (If any).

A copy of the extract of observations of Joint Committee report in respect of Respondent as submitted by D M, Mirzapur before Hon'ble Tribunal vide report dated 6.1.2024 is enclosed herewith as **Annexure R/1**.

6. The compliance report in respect of consent conditions was already submitted by Respondent to UPPCB and DM, Mirzapur on 21.11.2023. Its copy was also submitted before Hon'ble Tribunal on 3.1.2024 in the matter of OA 521/2022. It was informed in the said report to Hon'ble Tribunal that joint committee has not indicated/ informed any adverse observation during its inspection of the Respondent unit on 28.2.2023, Copy of Report of respondent as submitted before Hon'ble Tribunal on 3.1.2024 in the matter of OA 521/2024 is enclosed herewith as **Annexure R/2.**
7. That the joint committee noted (internal page 5 , at S No. 11) that Respondent has a valid consent from UPPCB up to 31.7.2026. Summary of observations of joint committee including adverse observations, in respect of Respondent is placed at internal page no 28-30 of joint committee report and at internal page 49-52 the joint committee report.
8. That based on joint committee report dated 6.1.2024, UPPCB issued a show cause notice dated 12.1.2024 to the Respondent u/s 31 A of Air Act 1981 on proposed directions to close down the stone crusher and concerned authority to disconnect power supply. The copy of said notice is placed at running page 6063 (internal page no. not mentioned) of the Report of UPPCB filed before Hon'ble Tribunal on 19.2.2024. A copy of show cause notice dated 12.1.2024 is enclosed as **Annexure R/3.**
9. The Respondent duly replied to the show cause notice dated 12.1.2024. A copy of the said reply dated 30.1.2023 to show cause notice dated 12.1.2024

issued by UPPCB again reflecting compliance of consent conditions at stone crusher site. An affidavit has also been submitted along with reply for compliance. A copy of it was later submitted before Hon'ble Tribunal also on 11.3.2024 whose copy is enclosed as **Annexure R/4**.

10. That the joint Committee and UPPCB has not properly appreciated the compliance of consent conditions on ground. The compliance status as assessed by joint committee vide report dated 6.1.2024 and by UPPCB during claimed inspection on 8.2.2024 (Copy of inspection report dated 8.2.2024 is not filed before Hon'ble Tribunal or provided by Respondent) viz a viz actual site condition to best of knowledge and understanding of the Respondent. Observations of joint committee in report dated 6.1.2024 and actual ground position as per Respondent is summarized here under in tabular form:

S No	Prescribed Consent Condition	Compliance as assessed by Joint Committee / UPPCB	Compliance as existing at site as per claim of the Respondent unit.
1	This Consent to Operate is granted to M/s MAA SHITALA STONE (STONE CRUSHER) for production of Stone Grits of different sizes @200 TPH using stone boulder as raw material at Arazi No. 139Mi, 138Mi, 135/2Mi (Area-1.140 Hectare), Village-Sonpur, Pargana Bhagwat, Tehsil-Chunar, District-Mirzapur	Complying	Complying
2	The Coordinate of the industry is 25.051633N, 83.002939 E.	Complying	Complying
3	Industry shall Comply the direction issued by the Board vide its letter No.H78037/C-2/Vayu- 408/ Sonbhadra dated 05.07.2022 and submit the compliance report within 02 months, otherwise the closure order issued by the Board will automatically be enforce after	Partially Complying	Complying . Consent is valid from 1.8.22-31.7.26. UPPCB did not serve any closure order upon the stone crusher.

	06 months from referred date of the letter without any information.		
4	As per Balance Sheet Submitted with application form the Total Project Cost of the Unit is between 01 Crore to 10 Crore. Industry had submitted Consent fee of Rs.120000.00.00 via Online mode, which seems valid fee for consent upto 31.07.2026.	Complying	Complying
5	Industry shall obtain prior approval before making any modification in product/process/fuel/plant & machinery, failing which consent shall be deemed void.	Complying	Complying.
6	The industry shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Air & Water Act.	Partially Complying	Complying. No other condition is laid or direction issued by PPCB.
7	The industry shall submit Audited Balance Sheet to this office for verification of consent fee in every year and accordingly balance fee shall be paid if any	Partially Complying	Balance sheet of pending relevant year will be submitted with in one week. It does not have any bearing on env.
8	The industry shall regularly operate water sprinkling system to control process emission and dust suppression in scientific manner to maintain Ambient Air Quality as per CPCB norms.	Partially Complying	Complying. Sprinklers are provided on boundary wall apart from mobile sprinkler. Test report show AQ within prescribed limits.
9	The industry shall ensure to discharge the effluent generated from domestic sources through septic tank and soak pit.	Complying	Complying
10	The unit must comply the directions/Guidelines issued from time to time of Central Pollution Control Board, U.P. Pollution Control Board, Hon'ble Oversight Committee, Hon'ble High Court, Hon'ble National Green Tribunal and Hon'ble Supreme Court of India.	Complying	Complying
11	The industry shall install separate energy meter at bore well for measuring electric consumption in bore well.	Non Complying	Power consumption being recorded in record by co. on daily basis. No separate energy meter is thus

			provided for borewell. It has no bearing on env.
12	This Consent of the industry is automatically considered abrogated after receiving public grievances against the industry and the confirmation of the complaint	Complying	Complying
13	Industry shall install 04 Nos. stationary Anti Smog Guns at each corner of crusher area and 01 Nos. mobile Anti Smog Gun for dust suppression in the premises as well as on approach road to suppress the dust generated from crushing, loading/unloading of product and movements of the vehicles as an extra auxiliary arrangement.	Partially Complying	Complying. One Anti smog gun (Annexure R/3) is provided along with sprinkler system . Central guile lines permit these as options as any of these. The gun is capable of water jet to cover all area of plant.
14	<p>The industry shall install air pollution control measures as mentioned below:-</p> <p>a) Closed metal sheet enclosures at dust emitting point's i.e. the crushers including their discharge points, screens, and the transfer points of belt conveyors, with arrangements of a door with opening and closing facility for cleaning and maintenance and flexible covers at entrance and exit of the belt conveyors.</p> <p>b) All openings provided for ventilation in the enclosures shall be covered by canvas bag filter to arrest the escaping dust.</p> <p>c) All belt conveyors shall be covered by the industry.</p> <p>d) Dust conveyer shall be equipped with telescopic discharge chute for collecting, storing and delivering/truck-loading of the product, Stone dust and any other fine dust.</p> <p>e) A minimum 12 feet high metal sheet barricading/boundary wall as wind braking wall shall be provided by the stone crusher.</p> <p>f) Dust suppression by scientifically designed water sprinkling system on raw material/ products and</p>	<p>Partially Complying</p> <p>Non Complying</p> <p>Complying</p> <p>Non Complying</p> <p>Complying</p> <p>Partially</p>	<p>Complying. The plants and machinery of the industry and ends of conveyor belts have suitably covered with tin-shed or metallic sheet.</p> <p>Rubberized flexible flap covers have been provided at ends to the extent practically possible to suppress dust emission.</p> <p>Complying</p> <p>Complying. Telescopic chute has been installed at the ends of the conveyor belts</p> <p>Complying</p> <p>Complying. Water sprinkling system is</p>

	transfer points shall be adopted as an auxiliary air pollution control measure.	Complying	installed at grits transfer points of conveyor. Water sprinklers are also installed at boundary.
	g) Green belt along the boundary wall shall be developed by stone crusher in at least three layers.	Partially Complying	Substantially complying. 360 tress are planted within plant beside about 500 tress in neighboring area.
	h) Metallic road shall be installed inside the premises with Regular wetting of the ground within the factory premises	Partially complying	Complying. CC road constructed in the premises. Water is sprinkled regularly.
15	Industry shall provide sufficient no. of Helmets, Gumboots, Goggles, and Masks etc. to the workers for their safety	Complying	Complying
16	The suspended particulate matter (SPM) between 3 to 10 meters from any process equipment of Stone Crusher unit shall not exceed 480 g/Nm ³	Non Complying	Complying. There is no test report to suggest it. Test report by lab are all found conforming to prescribed standard.
17	Industry shall install closed bag/cloth enclosures at both crushers including their discharge points and the transfer points of belt conveyors with arrangements of a door with opening and closing facility for cleaning and maintenance, For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and manuring arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied. Green belt along the boundary wall shall be developed by stone crusher. nce within 15 days	Partially Complying	Complying More than 578 tress planted. 360 tress are surviving and growing. Two layers are provided on Noth and West side. Remaining side has one layer of plantation as per feasibility.
18	For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and manuring arrangements shall be made. For the development of the green belt	Partially Complying	Substantially complying. More than 578 tress were planted. 360 tress are surviving within plant.

	the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied. Green belt along the boundary wall shall be developed by stone crusher		
19	Industry shall comply the all conditions mentioned in previous CTE/CTO's issued by the Board.	Partially Complying	Complying. There is no previous consent.
20	Industry shall abstract Ground Water with the valid permission (NOC) of the competent Authority/CGWA or any other concerned authority	Non Complying	NOC from GWA is applied.
21	The industry shall strictly comply the directions/guidelines/ Environmental norms as prescribed by State Board for CPAs and SPAs vide office memorandum no. H 48273/C1/NGT83/2020, Dated 27.02.2020.	NA	NA
22	This consent is valid for discharge of domestic effluent in Septic Tank/Soak Pit.	Complying	Complying
23	If, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant. The Board reserves the right to revoke/add/ modify any stipulated condition issued along with CCA.	Complying	Complying
24	Industry shall maintain D.G. Set Stack height as per Board Norms & and in Enclosure or Canopy.	Not installed	DG sent is abandoned. Not in use since 4 years. The stack is as provided by approved vendor who provided acoustic encl.
25	The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.	Complying	Complying

It may kindly be noted that according to joint Committee/ UPPCB Respondent unit is complying 13, Partially complying 14, Not complying 6 conditions of the

consent while as per ground position, Respondent unit it is complying 27, not complying 2 and substantially complying other conditions of the consent order related to plantation. Only balance sheets of one year is required to be submitted. Separate energy meter has not been provided for which UPPCB never asked during any of its earlier inspections after grant of consent. It is respectfully submitted that none of these non compliance relate to air pollution. It is requested that one month time may be granted to make best efforts for compliance of non complied /substantially complied consent conditions as may be suggested/ directed by Hon'ble Tribunal / UPPCB.

11. The unit has purchased and planted total 578 tree plants including Aam, Shisham, Kadam, Pilkhan, Phicus, baigunbelia, Maushli, Badhal, Jamun, Nimbu, Chitwan plants at stone crusher site. 360 of these plants are surviving presently and growing well at site measuring about 150 m x 120m. Plantation is done in two rows on North and West side and in single row on remaining side as per site feasibility. Plantation tree canopy area covers roughly about 20 % area of the stone crusher. To best of our information, maximum plantation has been carried out at Respondent stone crusher in entire neighborhood. A copy of the bills for purchase of plants is enclosed herewith as **Annexure R/5**. A photo of anti smog gun and clear photo of plant reflecting its tin cover and rubberized flat cover is also enclosed as Annexure R/6 colly. The gun has capacity to sprinkle water in any part of the stone crusher.

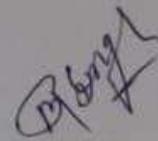
12. As per report of UPPCB dated 19.2.2024 filed before Hon'ble NGT, based on recommendation of the joint committee and inspection by UPPCB official upon consideration of the reply of the unit to show cause notice dated 12.1.2024, UPPCB upon inspection on 8.2.2024 has revoked our consent to operate vide order dated 8.2.2024 and subsequently issued direction under sec 31 A of Air

Prevention & Control of Pollution Act 1981 on 19.2.2024 to close down our unit. Direction has also been endorsed to Power Supply Co to disconnect power supply of the unit. The directions have been complied and team constituted by DM, Mirzapur vide order dated 4.3.2024 has sealed our plant machinery on 6.3.2024. The consent revocation order dated 8.2.2024 is placed at running page 4190 (internal page not mentioned) of the report of UPPCB dated 19.2.2024. The closure directions u/s 31 A of Air Act 1981 in respect of Respondent unit have been placed before Hon'ble Tribunal at internal pager no 6300 of additional report of UPPCB filed before Hon'ble Tribunal on 7.3.2024. The Respondent unit was seal closed on 6.3.2024 (running page 6422) by team constituted by DM Mirzapur vide order dated 4.3.2024 (running page 6414 of additional report of UPPCB dated 7.3.2024) in compliance of directions dated 19.2.2024. It is pertinent to mention here that said closure directions are not served upon the Respondent till date. Copy of inspection by UPPCB on 8.2.2024 has neither been provided to Respondent nor placed before the Hon'ble Tribunal. A copy each of order for revocation of consent dated 8.2.2024, Directions u/s 31 A of Air Act 1981 dated 19.2.2024 for closure of Respondent unit, order of DM, Mirzapur dated 4.3.2024 constituting team for sealing of unit in compliance of directions dated 19.2.2024 of UPPCB and sealing of unit by team on 6.3.2024 are enclosed herewith as **Annexure R/7 colly**.

13. It is submitted that Respondent unit has been imposed Environment compensation of Rs 9,12,500/- as per order dated 19.2.2024 by UPPCB placed at running page no 6355 of its additional report dated 7.3.2024. A copy of order imposing EC of Rs 9,12,500 is enclosed as **Annexure R/8**. As already submitted earlier all env concerning consent conditions have been

complied by the Respondent and therefore EC is unfairly imposed upon Respondent.

14. Respondent prays that the UPPCB may kindly reconsider its direction for closure dated 19.2.2024 and order for revocation of consent dated 8.2.2024 in compliance of order of Hon'ble Tribunal dated 12.3.2024 and 25.4.2024 in the matter of OA 521/2022 and permit Respondent unit (stone crusher) to operate the stone crusher unit. DM, Mirzapur may also be directed to de-seal the Respondent unit as it was sealed by team constituted by DM vide order dated 4.3.2024 in compliance of directions of UPPCB dated 19.2.2024. The Respondent had practically remained closed since June 2023 till date except small window during Nov 2023- Feb 2024 by order of Hon'ble Tribunal.
15. Respondent further prays that two weeks time may kindly be allowed to submit our response against imposition of Environmental Compensation of Rs 912500/- only for revocation order dated 19.2.2024 to impose EC for no fault of Respondent as per details already mentioned in present response.

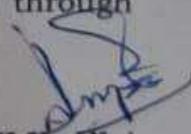


Respondent

New Delhi

Dated 29.04.2024

Filed By / through



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MA SHITLA STONE (Stone Crusher Unit)

RESPONDENT

AFFIDAVIT

I, Mithlesh Kumar , S/O Sh Ram Charittar Singh R/O village Adlapur, Thana & Tehsil Chunar, District Mirzapur , do hereby solemnly affirm and declare as under: -

4. That I am owner of Ma Shitla Stone, Vill Sonpur, Tehsil Chunar, District Mirzapur and fully competent to file accompanying Response/ reply.

5. That I am fully conversant with case as derived from record and competent to swear to this affidavit.

6. That I have read the accompanying compliance report on my behalf as Respondent No 56 and have understood the contents thereof. The facts stated there in are true and correct to the best of my knowledge and nothing has been concealed there from.

4. That the Annexures are true copy of the originals.

Mithlesh K Singh

DEPONENT

30 APR 2024

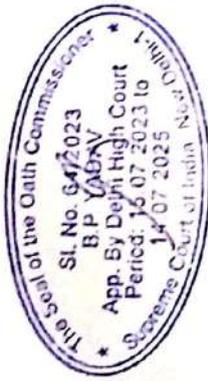
VERIFICATION:

Verified at New Delhi on this day of April 2024, I the above named deponent, do hereby verify that the contents of the above affidavit are true and correct. No part of it is false and nothing material has been concealed there from.

CERTIFIED THAT THE DEPONENT Shri/Smt./Km. ... has solemnly affirmed before me at New Delhi on ... as SI No. ... that the contents of the affidavit which have been read & explained & are true & correct to his/her knowledge

Mithlesh K Singh

DEPONENT



WHO WAS SIGNED IN THE PRESENCE OF

Handwritten mark resembling the number '8'.

Photographs of the above said stone crusher:



Finding/Suggestion of the committee:

- i. UPPCB shall issue direction under the provisions of the Air (Prevention and Control of Pollution) Act, 1981 (as amended) as per enclosed conditions compliance status (If required).
- ii. UPPCB shall impose environmental compensation against the industry for non-complying/violation days (If any).

6.11. M/s Maa Shitala Stone (Stone Crusher Unit), Village-Sonpur, Bhagwat, Chunar, Mirzapur.

- a) The said industry has established at Arazi No139 Mi, 138 Mi, 135/2Mi and 137, Area-1.140, Village-Sonpur, Pargana-Bhagwat, Tehsil-Chunar and District-Mirzapur. The Geo-coordinates of the industry is 25.051633-latitude and 83.002939-longitude.
- b) Stone Crusher has produce stone grits as main product using stone bolder as raw material. It seems that Industry is operational.
- c) The plants and machinery of the industry such as primary jaw crusher, secondary jaw crusher, vibrating screens (waterfall), conveyor belts and ends of conveyor belts have partially covered with tin-shed or metallic sheet.
- d) A telescopic suit has not installed at the ends of the conveyor belts. Water sprinkling system has not installed at grits transfer points of conveyor. Water sprinklers has partially installed at barricading.

- e) Separate energy meter has not installed for consumption of electricity used in water sprinkling. Electro-magnetic water flow meter has established at bore-well for measurement of quantity of water consumption. Logbook related to this could not put up before committee during visit.
- f) Barricading of metal sheet and bricks have established as wind-breaking wall around the periphery of the stone crusher. The height of this barricading was approximate 12 feet as per CTO condition.
- g) Industry has planted some trees in the premises, which is partially complying condition imposed in CTO.
- h) A thick green belt of trees of suitable species able to attain 8-10 meter height on maturity has not found developed in multi-lineate staggered manner on a minimum 33% of the land on which the industry is established as per the "Protocol for Development of Green Belt" notified vide Board Office Order No.H16405/220/2018/02 dated. 16.02.2018. In this regards, this direction is available at URL http://www.uppcb.com/pdf/Green-belt-Guide_160218.pdf.
- i) Industry has not constructed metallic road inside the premises to reduce the dust emission which generated by vehicular movements.
- j) Industry has established a Diesel generator having capacity of 500 KVA, at which the height of exhaust pipe has not established as per the standards prescribed by the Board for the control of gaseous emissions generated from the DG set in the industry.
- k) As per Regional Office, UPPCB, Sonbhadra records, The Industry has not submitted compliance report of conditions imposed in CTO dated 01.08.2022 issued by UPPCB.
- l) Some conditions imposed in CTO are satisfactory complying with by the industry and rest conditions imposed in CTO are partially complying or non-complying with by the industry. The detail about to compliance status of the all conditions imposed in Consent to Operate (CTO) issued by UPPCB, enclosed here with and marked as annexure no. 2.9.

Photographs of the above said stone crusher:



Finding/Suggestion of the committee:

- i. UPPCB shall issue direction under the provisions of the Air (Prevention and Control of Pollution) Act, 1981 (as amended) as per enclosed conditions compliance status.
- ii. UPPCB shall impose environmental compensation against the industry for non-complying/violation days (If any).

6.12. M/s PBR Infratech Private Limited (Unit-4), Sonpur, Bhagwat, Chunar, Mirzapur.

- a) The said industry has established at Arazi No. 135Mi, Area-1.2008 Hectare, Village-Sonpur, Pargana-Bhagwat, Tehsil-Chunar and District-Mirzapur. The Geo-coordinates of the industry is 25.053111-latitude and 83.004472-longitude.
- b) Stone Crusher has produce stone grits as main product using stone bolder as raw material. It seems that Industry is operational.
- c) The plants and machinery of the industry such as primary jaw crusher, secondary jaw crusher, vibrating screens (waterfall), conveyor belts and ends of conveyor belts have partially covered with tin-shed or metallic sheet.
- d) A telescopic suit has not installed at the ends of the conveyor belts. Water sprinkling system has not installed at grits transfer points of conveyor. Water sprinklers has installed at barricading.

5275

Annexure No.2.9

2.9. M/s Maa Shitala Stone (Stone Crusher Unit), Village-Sonpur, Bhagwat, Chunar, Mirzapur.

a) Compliance Status of Conditions imposed in Consent to Operate (CTO) Air & Water issued to said industry are as follows:-

S.No.	Specific conditions imposed in CTO issued on dated- 01.08.2022	Complain Status/ Remark
1.	This Consent To Operate is granted to M/s MAA SHITALA STONE (STONE CRUSHER) for production of Stone Grits of different sizes @200 TPH using stone boulder as raw material at Arazi No. 139Mi, 138Mi, 135/2Mi (Area-1.140 Hectare), Village-Sonpur, Pargana-Bhagwat, Tehsil-Chunar, District-Mirzapur.	Complying
2.	The Coordinate of the industry is 25.051633N, 83.002939 E.	Complying
3.	Industry shall Comply the direction issued by the Board vide its letter No.H78037/C-2/Vayu- 408/Sonbhadra dated 05.07.2022 and submit the compliance report within 02 months, otherwise the closure order issued by the Board will automatically be enforce after 06 months from referred date of the letter without any information.	Partially Complying
4.	As per Balance Sheet Submitted with application form the Total Project Cost of the Unit is between 01 Crore to 10 Crore. Industry had submitted Consent fee of Rs.120000.00.00 via Online mode, which seems valid fee for consent upto 31.07.2026.	Complying
5.	Industry shall obtain prior approval before making any modification in product/process/fuel/plant & machinery, failing which consent shall be deemed void.	Complying
6.	The industry shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Air & Water Act.	Partially Complying
7.	The industry shall submit Audited Balance Sheet to this office for verification of consent fee in every year and accordingly balance fee shall be paid if any.	Non-Complying
8.	The industry shall regularly operate water sprinkling system to	Partially

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	control process emission and dust suppression in scientific manner to maintain Ambient Air Quality as per CPCB norms.	Complying
9.	The industry shall ensure to discharge the effluent generated from domestic sources through septic tank and soak pit.	Complying
10.	The unit must comply the directions/Guidelines issued from time to time of Central Pollution Control Board, U.P. Pollution Control Board, Hon'ble Oversight Committee, Hon'ble High Court, Hon'ble National Green Tribunal and Hon'ble Supreme Court of India.	Complying
11.	The industry shall install separate energy meter at bore well for measuring electric consumption in bore well.	Non-Complying
12.	This Consent of the industry is automatically considered abrogated after receiving public grievances against the industry and the confirmation of the complaint.	Complying
13.	Industry shall install 04 Nos. stationary Anti Smog Guns at each corner of crusher area and 01 Nos. mobile Anti Smog Gun for dust suppression in the premises as well as on approach road to suppress the dust generated from crushing, loading/unloading of product and movements of the vehicles as an extra auxiliary arrangement.	Partially-Complying
14.	<p>The industry shall install air pollution control measures as mentioned below:-</p> <p>a) Closed metal sheet enclosures at dust emitting point's i.e. the crushers including their discharge points, screens, and the transfer points of belt conveyors, with arrangements of a door with opening and closing facility for cleaning and maintenance and flexible covers at entrance and exit of the belt conveyors.</p> <p>b) All openings provided for ventilation in the enclosures shall be covered by canvas bag filter to arrest the escaping dust.</p> <p>c) All belt conveyors shall be covered by the industry.</p> <p>d) Dust conveyer shall be equipped with telescopic discharge chute for collecting, storing and delivering/truck-loading of the product, Stone dust and any other fine dust.</p>	<p>Partially Complying</p> <p>Non-Complying</p> <p>P- Complying</p> <p>Non-Complying</p>

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	<p>e) A minimum 12 feet high metal sheet barricading/boundary wall as wind braking wall shall be provided by the stone crusher.</p> <p>f) Dust suppression by scientifically designed water sprinkling system on raw material/ products and transfer points shall be adopted as an auxiliary air pollution control measure.</p> <p>g) Green belt along the boundary wall shall be developed by stone crusher in at least three layers.</p> <p>h) Metallic road shall be installed inside the premises with Regular wetting of the ground within the factory premises.</p>	<p>Complying</p> <p>Partially Complying</p> <p>Partially Complying</p> <p>Partially Complying</p>
15.	Industry shall provide sufficient no. of Helmets, Gumboots, Goggles, and Masks etc. to the workers for their safety.	Complying
16.	The suspended particulate matter (SPM) between 3 to 10 meters from any process equipment of Stone Crusher unit shall not exceed 480 g/Nm ³ .	Non-Complying
17.	Industry shall install closed bag/cloth enclosures at both crushers including their discharge points and the transfer points of belt conveyors with arrangements of a door with opening and closing facility for cleaning and maintenance within 15 days.	Partially Complying
18.	For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and manuring arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied. Green belt along the boundary wall shall be developed by stone crusher.	Partially Complying
19.	Industry shall comply the all conditions mentioned in previous CTE/CTO's issued by the Board.	Partially Complying
20.	Industry shall abstract Ground Water with the valid permission (NOC) of the competent Authority/CGWA or any other concerned authority.	Non-Complying
21.	The industry shall strictly comply the directions/guidelines/ Environmental norms as prescribed by State Board for CPAs and SPAs vide office memorandum no. H 48273/C1/NGT83/2020, Dated	NA

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	27.02.2020.	
22.	This consent is valid for discharge of domestic effluent in Septic Tank/Soak Pit.	Complying
23.	If, it is found that the industry is not complying with stipulated conditions or any further direction/ instruction issued by the Board, legal action shall be initiated against the applicant. The Board reserves the right to revoke/add/ modify any stipulated condition issued along with CCA.	Complying
24.	Industry shall maintain D.G. Set Stack height as per Board Norms & and in Enclosure or Canopy.	Not Installed
25.	The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.	Complying

BEFORE THE NATIONAL GREEN TRIBUNAL**PRINCIPAL BENCH :: NEW DELHI****ORIGINAL APPLICATION No. 521 of 2022****IN THE MATTER OF:**

SAMPURNA NAND

....APPLICANT

VERSUS

STATE OF U.P. & ORS.

....RESPONDENTS

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3	Annexure R 54/2 colly Copy of photographs during inspection of site by officials of UPPCB and Distt Mirzapur.	26-27

Filed by



(Sujeet Kumar)Prakash Gautam)(I K Kapila)

Advocates for R 54

D 82, DLF Capital Greens

New Delhi

Mail : kapilaik@yahoo.co.in

Ph - 9582063272

BEFORE THE NATIONAL GREEN TRIBUNAL**PRINCIPAL BENCH : NEW DELHI****ORIGINAL APPLICATION No. 521 of 2022****IN THE MATTER OF:**

SAMPURNA NAND

....APPLICANT

VERSUS

STATE OF U.P. & ORS.

....RESPONDENTS

**COMPLIANCE REPORT OF RESPONDENT NO 54 IN TERMS OF
ORDER OF HON TRIBUNAL DATED 17.10.2023.****MOST RESPECTFULLY SHOWETH:**

1. That a matter of Original Application No 521/22, titled Sampurnanand Vs State of UP & Others, pertaining to pollution due to mining and stone crushers in t illegal mining on hills in the area of villages Bhagoti Dei, Sonpur, Biahur and Chakjata, Pargana Bhagwat, Police Station Ahraura, Tehsil Chunar, District Mirzapur, Uttar Pradesh is under consideration of this Hon'ble Tribunal.
2. That Maa Shitla Stone (Stone Crusher) Arzi Number 139, 138, 135/2 and 137 MI, village Sonpur, Tehsil Chunar, District

Mirzapur is impleaded as Respondent No 54 in the said matter of OA 521/2022.

3. That upon hearing the matter on 17.10.2023, this Honble Tribunal was pleased to direct all the Respondent mine lease holders and stone crushers to be allowed to operate in terms of said order. Hon'ble Tribunal was further pleased to direct as under wide order dated 17.10.2023.

10. "The mining lease holders are directed to file their response regarding compliance with EC/consent conditions including CSR/CER activities and recommendations made by the Joint Committee. The proprietors of stone crushers are also directed to file their response regarding obtaining of consent from UPPCB and compliance with consent conditions including CSR/CER activities and recommendations made by the Joint Committee before this Tribunal with copy to Member Secretary, UPPCB and District Magistrate, Mirzapur by e-mail on or before 30.11.2023 at judicialngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF.

11. The UPPCB and District Magistrate, Mirzapur are directed to file report verifying such compliance by the mining lease holders and stone crushers on or before 31.12.2023 by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF. "

4. That in compliance of order dated 17.10.2023, the Respondent no 54 has submitted his response to UPPCB and DM, Mirzapur vide letter dated 21.11.2023. A copy of said response is enclosed as Annexure R 54/ 1.

5. That a team of officials from district administration, UPPCB and Mining Department has inspected the stone crusher site on 28.12.2023, To our understanding the team was satisfied and nothing adverse was found/intimated by the team during inspection at the site. Some additional photographs of the site are also enclosed herewith as Annexure R 54/2 colly for kind perusal of Hon'ble Tribunal.

New Delhi

Dated 03.01.2024

Filed By / through



(Sujeet Kumar)(Prakash Gautam)(I K Kapila)
Advocate for R 54
D 82, DLF Capital Greens
New Delhi
Mail : kapilaik@yahoo.co.in
Ph - 9582063272

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH :: NEW DELHI

ORIGINAL APPLICATION No. 521 of 2022

IN THE MATTER OF:

SAMPURNA NAND

....APPLICANT

VERSUS

STATE OF U.P. & ORS.

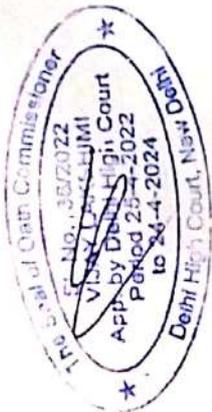
....RESPONDENTS

AFFIDAVIT

I, Mithlesh Kumar , S/O Sh Ram Charittar Singh R/O village Adlapur, Thana & Tehsil Chunar, District Mirzapur, do hereby solemnly affirm and declare as under: -

Presently not Delhi

1. That I am owner of Ma Shitla Stone, Vill Sonpur, Tehsil Chunar, District Mirzapur and fully competent to file accompanying Response/ reply.
2. That I am fully conversant with case as derived from record and competent to swear to this affidavit.
3. That I have read the accompanying compliance report on my behalf as Respondent No 54 and have understood the contents thereof. The facts stated there in are true and correct to the best of my knowledge and nothing has been concealed there from.
4. That the Annexures are true copy of the originals.



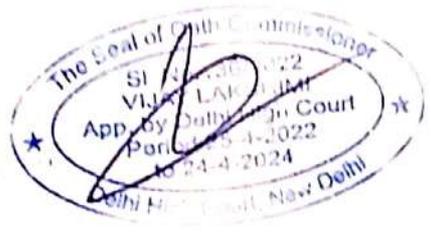
Handwritten notes in Hindi:
23/1/2024
परामर्श और मंजूरी
श्री. अ. अ. अ.

Mithilesh K Singh
DEPONENT

VERIFICATION: 03 JAN 2024

Verified at New Delhi on this day of Sept 2023, The above named deponent, do hereby verify that the contents of the above affidavit are true and correct. No part of it is false and nothing material has been concealed there from.

Mithilesh K Singh
DEPONENT



Mithilesh
Sunita
I do D/o / W/o
Verified by Ms. Sunita
do hereby solemnly affirm before
31/1/24 SI. No. 1022
true and correct of my knowledge
Oath Commissioner

1551

Date: 21/11/23

3364

Annexure R-54 /1

7

From,

M/S MAA SHITALA STONE(STONE CRUSHER UNIT),
Arazi No. 139MI, 138MI,135/2MI, 137,
Village- Sonpur, Pargana-Bhagwat,
Tehsil- Chunar, District-Mirzapur

To,

Member Secretary,

Uttar Pradesh Pollution Control Board (U.P.P.C.B.),

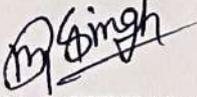
Lucknow, U.P.

Subject: Compliance report of Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981 issued vide letter No.- 155660/UPPCB/ Sonebhadra (UPPCBRO)/CTO/both/MIRZAPUR/2022 dated 01/08/2022.

Respected Sir,

Kindly refer to the above mention subject I am hereby submitting the compliance report of the issued Consent to Operate for Stone Crusher M/S Maa Shitala Stone (Stone Crusher) located at Arazi No. 139MI, 138MI,135/2MI, 137, Village- Sonpur, Pargana-Bhagwat, Tehsil- Chunar, District-Mirzapur supported by the relevant documents.

Yours Faithfully,



M/S MAA SHITALA STONE (STONE CRUSHER)

Authorized Signatory

C.C. to-

1. Regional Office, Uttar Pradesh Pollution Control Board, Sonebhadra, U.P.

डाक प्राप्ति रसीद

प्राप्ति दिनांक 21/11/23

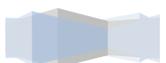
प्राप्तकर्ता के हस्ताक्षर

उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ

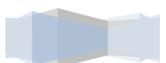
POINT WISE COMPLIANCE TO CONDITIONS OF CONSENT TO OPERATE ISSUED BY UPPCB, Lucknow, UP, VIDE LETTER NO. 155660/UPPCB/ Sonebhadra (UPPCBRO)/CTO/both/MIRZAPUR/2022 dated 01/08/2022.

Consent to Operate for Stone Crusher M/S MAA SHITALA STONE(STONE CRUSHER UNIT), located at Arazi No. 139MI, 138MI,135/2MI, 137, Village- Sonpur, Pargana-Bhagwat, Tehsil- Chunar, District-Mirzapur

S.No.	Specific Conditions	Compliance Status
1.	<i>This Consent To Operate is granted to M/s MAA SHITALA STONE (STONE CRUSHER) for production of Stone Grits of different sizes @200 TPH using stone boulder as raw material at Arazi No. 139Mi, 138Mi, 135/2Mi, 137 (Area-1.140 Hectare), Village-Sonpur, Pargana-Bhagwat, Tehsil-Chunar, District-Mirzapur.</i>	Agreed The CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981 has been issued vide letter No.- 155660/UPPCB/ Sonebhadra (UPPCBRO)/CTO/both/ MIRZAPUR/ 2022 dated 01/08/2022 granted for the period from 01/08/2022 to 31/07/2026. is attached as Annexure-I.
2.	<i>The Coordinate of the industry is 25.051633N, 83.002939 E.</i>	Noted
3.	<i>Industry shall Comply the direction issued by the Board vide its letter No.H78037/C-2/Vayu-408/Sonbhadra dated 05.07.2022 and submit the compliance report within 02 months, otherwise the closure order issued by the Board will automatically be enforce after 06 months from referred date of the letter without any information.</i>	Noted & agreed.
4.	<i>As per Balance Sheet Submitted with application form the Total Project Cost of the Unit is between 01 Crore to 10 Crore. Industry had submitted Consent fee of Rs.120000.00.00 via Online mode, which seems valid fee for consent upto 31.07.2026.</i>	Agree
5.	<i>Industry shall obtain prior approval before making any modification in product/process/ fuel/ plant & machinery, failing which consent shall be deemed void.</i>	Noted & agreed.
6.	<i>The industry shall comply with any other</i>	Noted & agreed.



	<i>conditions laid down or directions issued in due course by the Board under the provisions of the Air & Water Act.</i>	
7.	<i>The industry shall submit Audited Balance Sheet to this office for verification of consent fee in every year and accordingly balance fee shall be paid if any.</i>	Noted & will be complied.
8.	<i>The industry shall regularly operate water sprinkling system to control process emission and dust suppression in scientific manner to maintain Ambient Air Quality as per CPCB norms.</i>	Agreed and being complied. The water sprinkler arrangement has been installed at the stone crusher for spraying the water on all the possible dust generation sources inside the stone crusher premises. The photographs are attached as Annexure- II.
9.	<i>The industry shall ensure to discharge the effluent generated from domestic sources through septic tank and soak pit.</i>	The water required at the crusher unit is for the sprinkling purpose at the conveyer belts carrying the crushed-out material as a preventive measure of dust at the source. Apart of this domestic effluent is being discharged by septic tank and there is no water discharge from the industry.
10.	<i>The unit must comply the directions/Guidelines issued from time to time of Central Pollution Control Board, U.P. Pollution Control Board, Hon'ble Oversight Committee, Hon'ble High Court, Hon'ble National Green Tribunal and Hon'ble Supreme Court of India.</i>	Agreed.
11.	<i>The industry shall install separate energy meter at bore well for measuring electric consumption in bore well.</i>	Noted & agreed.
12.	<i>This Consent of the industry is automatically considered abrogated after receiving public grievances against the industry and the confirmation of the complaint.</i>	Agreed.
13.	<i>Industry shall install 04 Nos. stationary Anti Smog Guns at each corner of crusher area and 01 Nos. mobile Anti Smog Gun for dust suppression in the premises as well as on approach road to suppress the dust generated from crushing, loading/unloading of product and movements of the vehicles as an extra auxiliary arrangement.</i>	Noted & will be complied. The water sprinkler arrangement has been installed at the stone crusher for spraying the water on all the possible dust generation sources as well as land inside the stone crusher premises. The photographs are attached as Annexure- II.



14.	<i>The industry shall install air pollution control measures as mentioned below:-</i>	Agreed Proper dust suppression system will installed at stone crusher. The photographs of the sprinkling are attached as Annexure- II
a.	<i>Closed metal sheet enclosures at dust emitting point's i.e. the crushers including their discharge points, screens, and the transfer points of belt conveyors, with arrangements of a door with opening and closing facility for cleaning and maintenance and flexible covers at entrance and exit of the belt conveyors.</i>	Agreed and being complied.
b.	<i>All openings provided for ventilation in the enclosures shall be covered by canvas bag filter to arrest the escaping dust.</i>	Agreed and being complied.
c.	<i>All belt conveyors shall be covered by the industry.</i>	Agreed and being complied. All conveyers are covered.
d.	<i>Dust conveyer shall be equipped with telescopic discharge chute for collecting, storing and delivering/truck-loading of the product, Stone dust and any other fine dust.</i>	Agreed and being complied. Silos provided for the storage of crushed-out material.
e.	<i>A minimum 12 feet high metal sheet barricading/boundary wall as wind braking wall shall be provided by the stone crusher.</i>	Noted & agreed. A boundary wall is constructed all around the stone crusher. Photographs are attached as per Annexure-II
f.	<i>Dust suppression by scientifically designed water sprinkling system on raw material/products and transfer points shall be adopted as an auxiliary air pollution control measure.</i>	Agreed and being complied. The dust suppression system installed at the site and all the other arrangement and facility to control dust are in good condition and will be maintained in future whenever required. The stone crusher provided nozzles, cladding to primary crusher, crushers, all belt conveyors and transfer points. Sprinklers are provided for wetting of premises.
g.	<i>Green belt along the boundary wall shall be developed by stone crusher in at least three layers.</i>	Plant species act as bio-monitoring agent to monitor the air environment as well as to keep and maintain the project environment healthy. Trees have substantial inter-specific as well as intra-specific variation in air pollution tolerance. Green Belt development / tree plantation in organized manner will be carried out



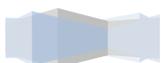
		around the stone crusher site. The species suggested are Local tree species at the stone crusher area and nearby villages, to reduce the impact of expansion activities in the surroundings of the existing stone crusher.
h.	<i>Metallic road shall be installed inside the premises with Regular wetting of the ground within the factory premises.</i>	Agreed and being complied. The water sprinkler arrangement has been installed at the stone crusher for spraying the water on all the possible dust generation sources as well as land inside the stone crusher premises. The stone crusher provided nozzles, cladding to primary crusher, crushers, all belt conveyors and transfer points. Sprinklers are provided for wetting of premises.
15.	<i>Industry shall provide sufficient no. of Helmets, Gumboots, Goggles, and Masks etc. to the workers for their safety.</i>	Agreed and being complied. Every person deployed in the stone crusher are being provided with personnel helmet, safety boots ear plugs & dust mask.
16.	<i>The suspended particulate matter (SPM) between 3 to 10 meters from any process equipment of Stone Crusher unit shall not exceed 480 g/Nm³.</i>	Noted & agreed.
17.	<i>Industry shall install closed bag/cloth enclosures at both crushers including their discharge points and the transfer points of belt conveyors with arrangements of a door with opening and closing facility for cleaning and maintenance within 15 days.</i>	Agreed and being complied.
18.	<i>For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and manuring arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dr. 16-02-2018 shall be complied. Green belt along the boundary wall shall be developed by stone crusher.</i>	Agreed and will be complied. Plant species act as bio-monitoring agent to monitor the air environment as well as to keep and maintain the project environment healthy. Trees have substantial inter-specific as well as intra-specific variation in air pollution tolerance. Green Belt development / tree plantation in organized manner is being carried out around the stone crusher site. The species suggested are Local tree species at the stone crusher area and nearby villages, to reduce the impact of expansion activities in the surroundings of the existing stone



		crusher.
19.	<i>Industry shall comply the all conditions mentioned in previous CTE/CTO's issued by the Board.</i>	Noted & agreed.
20.	<i>Industry shall abstract ground water with the valid permission (NOC) of the competent Authority.</i>	Noted. As the water requirement is very limited for the sprinkling purpose, The water requirement is being met by private tankers currently and will install any ground water abstraction pump only with valid NOC.
21.	<i>The industry shall strictly comply the directions/guidelines/Environmental norms as prescribed by State Board for CPAs and SPAs vide office memorandum no. H 48273/CI/NGT83/2020, Dated 27.02.2020.</i>	Noted & agreed.
22.	<i>This consent is valid for discharge of domestic effluent in Septic Tank/Soak Pit.</i>	The water required at the crusher unit is for the sprinkling purpose at the conveyer belts carrying the crushed-out material as a preventive measure of dust at the source. Apart of this domestic effluent is being discharged by septic tank and there is no water discharge from the industry.
23.	<i>If, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA.</i>	Noted & agreed.
24.	<i>Industry shall maintain D.G. Set Stack height as per Board Norms & and in Enclosure.</i>	Agreed and being complied. The DG is equipped with acoustic enclosure and adequate air pollution control devices. Regular maintenance if the DG set is being complied and the emissions/noise level are within the prescribed limits. Ambient Air Quality & Noise level is also being monitored. Parameters Ambient Air & Noise level report from the NABL accredited laboratory is attached as per Annexure- III.
25.	<i>The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.</i>	Noted & agreed. There is no hazardous waste generate from the crusher unit although Good housekeeping maintained all around the plant. Blue & green colour dustbins are provided at the site for any pollutant for their



		collection and transported to the municipal corporation collection points for their final disposal
S. No.	General Conditions	Compliance Status
1.	<i>The applicant shall get analyse the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UEPPCB.</i>	Ambient Air Quality & Noise level is also being monitored. Parameters Ambient Air & Noise level report from the NABL accredited laboratory is attached as per Annexure- III.
2.	<i>The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.</i>	Noted & agreed.
3.	<i>Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.</i>	Agreed and being complied. Blue & green colour dustbins are provided at the site for any pollutant for their collection and transported to the municipal corporation collection points for their final disposal.
4.	<i>The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.</i>	Noted & agreed.
5.	<i>The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof.</i>	Agreed and being complied. Good housekeeping maintained all around the plant. Blue & green colour dustbins are provided at the site for any pollutant for their collection and transported to the municipal corporation collection points for their final disposal.
6.	<i>The industry shall provide uninterrupted entry to the STP/ETPs inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.</i>	Noted & agreed.
7.	<i>The industry shall provide Inspection Book at the time of inspection to the Board's</i>	Agreed and will be complied.



	<i>officials.</i>	
8.	<i>Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.</i>	Agreed and will be complied.
9.	<i>The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.</i>	Noted & agreed.
10.	<i>In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by be the Competent Authority.</i>	Noted & agreed.
11.	<i>The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point</i>	Noted & agreed.
12.	<i>The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA may be necessary.</i>	Noted.



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

155660/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/MIRZAPUR/2022 Date: 01/08/2022

To,

M/s

MAA SHITALA STONE(STONE CRUSHER UNIT)

ARAZI NO. 139MI, 138MI,135/2MI, 137 AREA-1.140, VILL. SONPUR, PARGANA-BHAGWAT, TEH. CHUNAR, DISTRICT-MIRZAPUR(U.P.)

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

Consent No-16133716 Date-01/08/2022

CCA is hereby granted to **MAA SHITALA STONE(STONE CRUSHER UNIT)** located at **ARAZI NO. 139MI, 138MI,135/2MI, 137 AREA-1.140, VILL. SONPUR, PARGANA-BHAGWAT, TEH. CHUNAR, DISTRICT-MIRZAPUR(U.P.)**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **MAA SHITALA STONE(STONE CRUSHER UNIT)** **granted for the period from 01/08/2022 to 31/07/2026** and valid for manufacturing of following products with **Capital Investment/Net Assets Values 300.00 Lakhs**

S No	Product	Quantity	Unit
1	Stone Grits @ 200 TPH	200	Metric Tonnes/Hour

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility and discharge point
Domestic	Soak Pit/Septic Tank	Septic Tank

(ii) **Trade Effluent Treatment and Disposal :-**The applicant shall operate **Effluent Treatment Plant** consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

4. This CCA is valid for the manufacturing of product as mentioned in serial no. 1 of this CCA order.

5. Compulsory documents to be submitted by the Industry/Unit :-

(i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.

(ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

6. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.

7. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

8. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

9. In compliance to the G.O dated 1011/81-7-2021-09 (Writ)/2016 dt.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent shall be revoked by the Board.

10. The industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO shall be revoked.

Specific Conditions:-

1. This Consent To Operate is granted to M/s MAA SHITALA STONE (STONE CRUSHER) for production of Stone Grits of different sizes @200 TPH using stone boulder as raw material at Arazi No. 139Mi, 138Mi, 135/2Mi (Area-1.140 Hectare), Village-Sonpur, Pargana-Bhagwat, Tehsil-Chunar, District-Mirzapur.

2. The Coordinate of the industry is 25.051633N, 83.002939 E.

3. Industry shall Comply the direction issued by the Board vide its letter No.H78037/C-2/Vayu-408/Sonbhadra dated 05.07.2022 and submit the compliance report within 02 months, otherwise the closure order issued by the Board will automatically be enforce after 06 months from referred date of the letter without any information.

4. As per Balance Sheet Submitted with application form the Total Project Cost of the Unit is between 01 Crore to 10 Crore. Industry had submitted Consent fee of Rs.120000.00.00 via Online mode, which seems valid fee for consent upto 31.07.2026.

5. Industry shall obtain prior approval before making any modification in product/process/fuel/plant & machinery, failing which consent shall be deemed void.

6. The industry shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Air & Water Act.

7. The industry shall submit Audited Balance Sheet to this office for verification of consent fee in every year and accordingly balance fee shall be paid if any.

8. The industry shall regularly operate water sprinkling system to control process emission and dust suppression in scientific manner to maintain Ambient Air Quality as per CPCB norms.

9. The industry shall ensure to discharge the effluent generated from domestic sources through septic tank and soak pit.

10. The unit must comply the directions/Guidelines issued from time to time of Central Pollution Control Board, U.P. Pollution Control Board, Hon'ble Oversight Committee, Hon'ble High Court, Hon'ble National

Green Tribunal and Hon'ble Supreme Court of India.

11. The industry shall install separate energy meter at bore well for measuring electric consumption in bore well.

12. This Consent of the industry is automatically considered abrogated after receiving public grievances against the industry and the confirmation of the complaint.

13. Industry shall install 04 Nos. stationary Anti Smog Guns at each corner of crusher area and 01 Nos. mobile Anti Smog Gun for dust suppression in the premises as well as on approach road to suppress the dust generated from crushing, loading/unloading of product and movements of the vehicles as an extra auxiliary arrangement.

14. The industry shall install air pollution control measures as mentioned below:-

a) Closed metal sheet enclosures at dust emitting point's i.e. the crushers including their discharge points, screens, and the transfer points of belt conveyors, with arrangements of a door with opening and closing facility for cleaning and maintenance and flexible covers at entrance and exit of the belt conveyors.

b) All openings provided for ventilation in the enclosures shall be covered by canvas bag filter to arrest the escaping dust.

c) All belt conveyors shall be covered by the industry.

d) Dust conveyer shall be equipped with telescopic discharge chute for collecting, storing and delivering/truck-loading of the product, Stone dust and any other fine dust.

e) A minimum 12 feet high metal sheet barricading/boundary wall as wind braking wall shall be provided by the stone crusher.

f) Dust suppression by scientifically designed water sprinkling system on raw material/ products and transfer points shall be adopted as an auxiliary air pollution control measure.

g) Green belt along the boundary wall shall be developed by stone crusher in at least three layers.

h) Metallic road shall be installed inside the premises with Regular wetting of the ground within the factory premises.

15. Industry shall provide sufficient no. of Helmets, Gumboots, Goggles, and Masks etc. to the workers for their safety.

16. The suspended particulate matter (SPM) between 3 to 10 meters from any process equipment of Stone Crusher unit shall not exceed 480 g/Nm³.

17. Industry shall install closed bag/cloth enclosures at both crushers including their discharge points and the transfer points of belt conveyors with arrangements of a door with opening and closing facility for cleaning and maintenance within 15 days.

18. For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and manuring arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied. Green belt along the boundary wall shall be developed by stone crusher.

19. Industry shall comply the all conditions mentioned in previous CTE/CTO's issued by the Board.

20. Industry shall abstract Ground Water with the valid permission (NOC) of the competent Authority/CGWA or any other concerned authority.

21. The industry shall strictly comply the directions/guidelines/Environmental norms as prescribed by State Board for CPAs and SPAs vide office memorandum no. H 48273/C1/NGT83/2020, Dated 27.02.2020.

22. This consent is valid for discharge of domestic effluent in Septic Tank/Soak Pit.

23. If, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA.

24. Industry shall maintain D.G. Set Stack height as per Board Norms & and in Enclosure or Canopy.

25. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.

General Conditions:-

1. The applicant shall get analyse the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UEPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STPs/ETPs inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

TRILOKI
NATH SINGH

Digitally signed by
TRILOKI NATH SINGH
Date: 2022.08.01
19:11:54 +05'30'

REGIONAL OFFICER

Copy to:

CEO-2, U.P. POLLUTION CONTROL BOARD, TC-12V, VIBHUTI KHAND, GOMTI NAGAR,
LUCKNOW

TRILOKI NATH
SINGH

Digitally signed by TRILOKI
NATH SINGH
Date: 2022.08.01 19:12:16
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REGIONAL OFFICER



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TEST CERTIFICATE

Test Report of	Report Code	Date of Issue
Ambient Air Quality Analysis	AAQ-061123-01	10/11/2023

Issued To: M/s Maa Shitala Stone (Stone Crusher)
Project Location: Village- Sonpur, Pargana-Bhagwat, Tehsil- Chunar, District-Mirzapur

Sampling & Analysis Data

Sample Drawn By : NTL Representative
Date of Sampling : 04/11/2023
Sample Description : Ambient Air
Sampling Plan & Procedure : SOP-AAQ/08
Analysis Duration : 06/11/2023 to 10/11/2023
Sampling Location : Crusher Site
Average Flow Rate of SPM (m³/min.) : 1.14
Average Flow Rate of Gases (lpm) : 1.0
Sampling Instrument Used : RDS (PM₁₀) FPS (PM_{2.5}) With Gaseous Attachment
Weather Condition : Clear

TEST RESULT

S.No.	Parameter	Test Method	Results	Units	Limits as per Environment (Protection) Act.
1.	Particulate Matter (PM ₁₀)	IS:5182 Part-XXIII	84.06	µg /m ³	100.0
2.	Particulate Matter (PM _{2.5})	IS:5182 Part-XXIV	46.12	µg /m ³	60.0
3.	Sulphur dioxide (SO ₂)	IS:5182 Part-II	10.27	µg /m ³	80.0
4.	Nitrogen dioxide (NO ₂)	IS:5182 Part-VI	21.40	µg /m ³	80

Notes:

- The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
- Responsibility of the Laboratory is limited to the invoiced amount only.
- This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
- The test samples will be disposed of after two weeks from the date of issue of test report, unless until specified by the customer.

Ajali
CHECKED BY

AUTHORIZED SIGNATORY



Laboratory : GT-20, Sector-117, NOIDA, Gautam Budh Nagar - 201301

Branch Office :

HARIDWAR | RUDRAPUR | CHANDIGARH | DEHRADUN | PUNE

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1568

TEST CERTIFICATE

Test Report of Ambient Noise	Report Code AN-061123-02	Date of Issue 10/11/2023
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Issued To: M/s Maa Shitala Stone (Stone Crusher)
Project Location: Village- Sonpur, Pargana-Bhagwat, Tehsil- Chunar, District-Mirzapur

SAMPLING & ANALYSIS DATA

Sample Drawn On : 04/11/2023
Sample Drawn By : NTL Representative
Sample Location : Near Crusher Site
Sample Received On : 06/11/2023
Sample description : Ambient Noise
Sampling Time : 24hrs

TEST RESULT

S. No	Test Parameters	Results	Units	Requirement (as per CPCB Guidelines Limits in dB (A) Leq		
				Category of Area/ Zone	Day Time	Night Time
1.	EQUIVALENT NOISE LEVEL (6.0 AM TO 10.0 PM)	72.5	dB(A)	Industrial Area	75	70
				Commercial Area	65	55
2.	EQUIVALENT NOISE LEVEL (10.0 PM TO 6.0 AM)	66.2	dB(A)	Residential Area	55	45
				Silence Zone	50	40

Notes:

- The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
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- The test samples will be disposed of after two weeks from the date of issue of test report, unless until specified by the customer.

Checked By



Laboratory : GT-20, Sector-117, NOIDA, Gautam Budh Nagar - 201301

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TEST CERTIFICATE

Test Report of	Report Code	Date of Issue
Water	W-061123-03	10/11/2023

Issued To: M/s Maa Shitala Stone (Stone Crusher)
Project Location: Village- Sonpur, Pargana-Bhagwat, Tehsil- Chunar, District-Mirzapur

SAMPLING & ANALYSIS DATA

Sample Drawn By : NTL Representative
Sample Drawn Date : 04/11/2023
Sample Quantity : 2.0 Lt.
Analysis Duration : 06/11/2023 to 10/11/2023
Sampling Location : Near Crusher Site
Sample Description : Ground Water

RESULTS						
Essential test as per IS:10500-2012						
S. No.	Parameter	Test Method	Results	Units	Desirable Limit	Extended Limit
1.	pH	IS:3025(Part-11)	7.28	-	6.0 – 9.0	-
2.	Colour	IS:3025(Part-4)	<5.00	Hazen	5	15
3.	Odour	IS:3025(Part-5)	Agreeable	-	Agreeable	Agreeable
4.	Taste	IS:3025(Part-8)	Agreeable	-	Agreeable	-
5.	Turbidity	IS:3025(Part-10)	<1.00	NTU	1	5
6.	Total Hardness (as CaCO ₃)	IS:3025(Part-21)	210.0	mg/l	200	600
7.	Chloride (as Cl)	IS:3025(Part-32)	87.50	mg/l	250	1000
8.	Calcium (as Ca)	IS: 3025 (P- 40)	34.16	mg/l	75	200
9.	Iron (as Fe)	IS:3025(Part-52)	0.178	mg/l	1	No Relaxation
10.	Nitrate (as NO ₃)	IS: 3025 (P- 34)	6.40	mg/l	45	No Relaxation
11.	Total Dissolved Solid	IS:3025(Part-16)	786.0	mg/l	500	2000
12.	Alkalinity (as Ca CO ₃)	IS: 3025 (P- 23)	251.0	mg/l	200	600
13.	Sulphate (as SO ₄)	IS: 3025 (P- 24)	48.0	mg/l	200	400

MICROBIOLOGICAL REQUIREMENT

RESULTS				
S.No.	Parameter	Test Method	Results	Required as per IS-10500:2012
1.	<i>Escherichia coli</i>	IS-15185	Absent	Absent/100ml
2.	<i>Coliform Bacteria</i>	IS-15185	Absent	Absent/100ml

Notes:

- The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
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- The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.

Checked by
Amit

AUTHORIZED SIGNATORY
NIDA TESTING LABORATORIES

Laboratory : GT-20, Sector-117, NOIDA, Gautam Budh Nagar - 201301

Branch Office :

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संदर्भ सं०

Ref. No. H-05679-10-2/NGT-67/SCN/24

दिनांक

Date: 22/12/24

पंजीकृत

18

M/S MAA SHITLA STONE (STONE CRUSHER UNIT),
VILLAGE-SONPUR, PARGANA-BHAGWAT, CHUNAR,
MIRZAPUR.

यह कि उद्योग M/S MAA SHITLA STONE (STONE CRUSHER UNIT), VILLAGE-SONPUR, PARGANA-BHAGWAT, CHUNAR, MIRZAPUR, जिसे आगे उद्योग कहा जायेगा, स्टोन ग्रेट के उत्पादन हेतु उपरोक्त वर्णित स्थल पर स्थापित/संचालित है तथा वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 (यथासशोधित) की धारा-40 के अन्तर्गत एक कम्पनी है।

यह कि जनपद-मिर्जापुर में स्थापित आपकी स्टोन क्रशर इकाई का निरीक्षण संयुक्त समिति द्वारा दिनांक 28.12.2023 से 30.12.2023 के मध्य किया गया। समिति की आख्यानसार निरीक्षण के समय उद्योग को बोर्ड द्वारा निर्गत सहमति शर्तों का अनुपालन किया जाता नहीं पाया गया तथा स्टोन क्रशर इकाईयों हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निर्धारित गाइडलाईन के अनुसार वायु प्रदूषण नियंत्रण व्यवस्था स्थापित नहीं पायी गयी। उद्योग द्वारा प्रक्रिया से जनित डस्ट उत्सर्जन के नियंत्रण हेतु समुचित वायु प्रदूषण नियंत्रण व्यवस्था स्थापित किये बिना ही उत्पादन कार्य किये जाने के कारण आसपास के पर्यावरण एवं जनमानस के स्वास्थ्य पर प्रतिकूल प्रभाव पड़ना स्वाभाविक है। इस प्रकार उद्योग द्वारा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 के आज्ञापक प्राविधानों का उल्लंघन किया जा रहा है।

संयुक्त समिति द्वारा दिनांक 28.12.2023 से 30.12.2023 के मध्य किये गये निरीक्षण की आख्या में समिति द्वारा स्टोन क्रशर इकाई के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा 31-ए यथासशोधित के अन्तर्गत कार्यवाही किये जाने की संस्तुति की गयी है।

अतः जनहित में जन सामान्य को स्वस्थ वातावरण प्रदान करने के उद्देश्य से वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 यथासशोधित की धारा 31-ए के अन्तर्गत प्रदत्त शक्तियों के अधीन यह आवश्यक है कि आपके औद्योगिक संयंत्र को वायु प्रदूषण की रोकथाम हेतु संचालित होने से रोका जाए। उद्योग को वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासशोधित की धारा 31-ए के अन्तर्गत सक्षम स्तर से अनुमोदनोपरान्त निम्नानुसार कारण बताओ नोटिस जारी किया जाता है:-

1. यह कि क्यों न उद्योग M/S MAA SHITLA STONE (STONE CRUSHER UNIT), VILLAGE-SONPUR, PARGANA-BHAGWAT, CHUNAR, MIRZAPUR, की संचालन प्रक्रिया को तत्काल प्रभाव से बंद कर दिया जाए।
2. यह कि क्यों न सक्षम अधिकारियों को निर्देशित कर दिया जाए कि आपकी औद्योगिक इकाई को मिलने वाली विद्युत आपूर्ति एवं जल आपूर्ति का विच्छेदन करने के साथ-साथ अन्य सुविधाओं को तात्कालिक प्रभाव से बंद कर दिया जाए।

उक्त के अतिरिक्त यह भी स्पष्ट करें कि क्यों न आपके उद्योग के विरुद्ध उल्लंघन अवधि हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी मार्गदर्शिका के अनुसार रुपये 6250/- प्रतिदिन की दर से पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाए।

उपरोक्त के संबंध में अपना स्पष्टीकरण इस पत्र प्राप्ति के 15 दिन के अन्दर बोर्ड में प्रस्तुत करना सुनिश्चित करें अन्यथा उपरोक्त निर्देशों की पुष्टि कर दी जाएगी जिसका सम्पूर्ण उत्तरदायित्व स्वयं आपका का होगा।

सक्षम अधिकारी के अनुमोदनोपरान्त निर्गत

मुख्य पर्यावरण अधिकारी (वृत्त-2)

प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी, मिर्जापुर।
2. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, सोनभद्र को इस निर्देश के साथ प्रेषित कि अपने स्तर से भी कारण बताओ नोटिस की प्रति उद्योग स्वामी को प्राप्त कराते हुए, प्राप्ति एवं जारी कारण बताओ नोटिस के संबंध में उद्योग का अद्यतन निरीक्षण कर आख्या 15 दिन के अन्दर बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी (वृत्त-2)

T. C. V. Vibhuti Khand, Gomti Nagar,

Lucknow - 226 010

Phone : 0522-2720828, 2720831

Fax : 0522-2720764, 2720676

E-mail : info@uppcb.com

Website : www.uppcb.com

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,

लखनऊ - 226 010

दूरभाष : 0522-2720828, 2720831

फैक्स : 0522-2720764, 2720676

ई-मेल : info@uppcb.com

वेबसाइट : www.uppcb.com

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Annexure -R/4

09/02/2024
1

MAA SHITALA STONE

Cutting | Polishing | Manufacturer & Supplier of Mirzapur Sand Stone | Government Contractor

① Sonapur, Ahraura, Chunar Road, Mirzapur - U.P. ② 9415270072, 9838750580
③ maashitalastone@gmail.com ④ www.maashitalastone.com

सेवा में,

क्षेत्रीय अधिकारी महोदय,
उ०प्र० प्रदूषण नियंत्रण बोर्ड,
सोनभद्र।

Date :

विषय: मे० माँ शीतला स्टोन(स्टोन क्रशर युनिट), ग्राम-सोनपुर, परगना-भगवत, तहसील-चुनार, जनपद-मीरजापुर को जारी कारण बताओ नोटिस संदर्भ संख्या-एच०५६७९/सी-२/एन०जी०टी०-६७/एस.सी.एन./२४ दिनांक-१२.०१.२०२४ को निक्षेप किये जाने के संबंध में।

महोदय,

कृपया उपरोक्त विषयक राज्य बोर्ड मुख्यालय के संदर्भ संख्या-एच०५६७९/सी-२/एन०जी०टी०-६७/एस.सी.एन./२४ दिनांक-१२.०१.२०२४ का संदर्भ ग्रहण करने का कष्ट करें। उक्त पत्र के माध्यम से अवगत कराया गया है कि उक्त क्रशर प्लांट का निरीक्षण संयुक्त समिति द्वारा दिनांक-२८.१२.२०२३ से दिनांक-३०.१२.२०२३ के मध्य किया गया तथा पाया गया कि उद्योग को बोर्ड द्वारा निर्गत समिति शर्तों का अनुपालन किया जाता नहीं पाया गया तथा स्टोन क्रशर इकाईयों हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निर्धारित गाइडलाइन के अनुसार वायु प्रदूषण नियंत्रण व्यवस्थाएं स्थापित नहीं पायी गयी। तत्क्रम में उद्योग को वायु(प्रदूषण निवारण तथा नियंत्रण) अधिनियम, १९८१ यथासंशोधित की धारा ३१-ए के अन्तर्गत कारण बताओ नोटिस निर्गत किया गया है।

महोदय आपको अवगत कराना है कि उद्योग परिसर में समुचित वायु प्रदूषण नियंत्रण व्यवस्थाएं स्थापित कर ली गयी हैं। प्रक्रिया उत्सर्जन से होने वाले डस्ट उत्सर्जन के नियंत्रण हेतु स्पिंकलर एवं एंटी स्मॉग गन स्थापित किया गया है, जिसका नियमित संचालन किया जाता है। उद्योग परिसर के चारों तरफ विण्ड ब्रेकिंग वॉल, टिन शेड से कवर्ड किया जाना एवं ग्रीन बेल्ट का समुचित विकास किया गया है, जिस संबंध में नोटिरियल शपथ-पत्र संलग्न है। उद्योग को बोर्ड द्वारा निर्गत सहमति आदेश में अधिरोपित शर्तों का अक्षरशः अनुपालन किया जाता है तथा अनुपालन आख्या कार्यालय में जमा कराया जाता है।

अतः निवेदन है कि उक्त के दृष्टिगत उद्योग को जारी कारण बताओ नोटिस दिनांक-१२.०१.२०२४ को निक्षेप करने की कृपा करें।

संलग्नक-उपरोक्तानुसार।

भवदीय

(मिथिलेश सिंह)

प्र० मे० माँ शीतला स्टोन, मीरजापुर

प्रतिलिपि: मुख्य पर्यावरण अधिकारी(वृत्त-२), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को इस अनुरोध के साथ कि उद्योग को जारी कारण बताओ नोटिस दिनांक-१२.०१.२०२४ निक्षेप करने की कृपा करें।

(मिथिलेश सिंह)

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भारतीय गैर न्यायिक

एक सौ रुपये

Rs. 100



सत्यमेव जयते

₹ 100

ONE
HUNDRED RUPEESभारत INDIA
INDIA NON JUDICIAL

उत्तर प्रदेश UTTAR PRADESH

GS 915702

शपथ-पत्र

समक्ष

क्षेत्रीय अधिकारी

उ० प्र० प्रदूषण नियन्त्रण बोर्ड,

सोनमद।

मैं मिथिलेश सिंह पुत्र श्री राम चरित्तर सिंह, उम्र 45 वर्ष, ग्राम-अदलपुरा, थाना व तहसील-चुनार, जनपद मीरजापुर(उ०प्र०) का मूल निवासी हूँ। मेसर्स मीं शीतला स्टोन(स्टोन क्रशर युनिट), सोनपपुर, तहसील-चुनार, जनपद मीरजापुर का प्रोपराइटर हूँ। उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ के संदर्भ संख्या-एच०५६७९/सी-२/एन०जी०टी०-६७/एस सी एन/२४ दिनांक-१२.०१.२०२४ द्वारा उद्योग को कारण बताओ नोटिस निर्गत किया गया है। निर्गत कारण बताओ नोटिस के अनुक्रम में विन्दुवार प्रति उत्तर निम्नवत है:-

1. Industry has Closed metal sheet enclosures at dust emitting points i.e. the crushers including their discharge points, screens, and the transfer points of belt conveyors.
2. Industry has Arrangements of a door with opening and closing facility for cleaning and maintenance and flexible covers at entrance and exit of the belt conveyors.
3. Industry has All opening provided for ventilation in the enclosures covered by canvas bag-filter to arrest the escaping dust.
4. Industry has Covering of all belt conveyors.
5. Industry has Silos with telescopic discharge chute for collecting, storing and delivering and truck loading the product, for controlling 'stone dust' and the reject, 'fine dust'
6. Industry has A minimum 12 ft high metal sheet barricading or boundary wall.
7. Industry has Dust suppression by scientifically designed water sprinkling system on raw material/products at the equipment's and transfer points.
8. Industry has the metal roads inside the stone crusher premises with arrangement for regular cleaning inside the premises to avoid re-entrainment of settled dust.
9. Industry has Regular wetting of the ground through tanker mounted sprinklers/ smog guns within the premises.
10. Industry has Dense Green belt along the boundary wall.

कमश:.....२/.....पर

Ticket Rs. 10.00

Anjeet Singh
Sonebhadra

कमश:.....२/.....पर

(Handwritten signature)

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11. Industry has the dust extraction system installed by the stone crushers at dust containment enclosures to extract the accumulated dust fitted with adequate dust control system.
12. Industry has the arrangements to minimize the generation of dust emissions during loading, unloading, handling and storage of raw material / products, waste or byproducts.
13. Industry has Arrangement of Covering while transportation and storage of final product / material.
14. Industry has the stretches of the main highways passing in the vicinity of the stone crushers area are metalled
15. Industry has the approach and link roads in the stone crushers area are metalled.
16. Industry has Quarterly Ambient Air Monitoring through third party.
17. Industry has maintain logbook of consumed electricity for measurement of quantity of water consumption.

महोदय आपसे निवेदन है कि उद्योग को जारी कारण बताओ नोटिस दिनांक-12.01.2024 को निरस्त करने की कृपा करें। मेरे द्वारा उपरोक्त क्र0सं0 01 से 17 तक पर दी गयी सूचनाये पूर होशोंहवाश मे दी गयी है तथा इसमें कोई तथ्य छिपाया नही गया है। ईश्वर मेरी मदद करें।

दिनांक-30.01.2024



ह0 शपथग्राही

(मिथिलेश सिंह)

मे0 माँ शीतला स्टोन(स्टोन क्रशर युनिट)
मीरजापुर

From:

M/s Maa Shitala Stone (Stone Crusher Unit),
Village-Sonpur, Bhagwat, Chunar, Mirzapur.

To,

Regional Officer ,
Uttar Pradesh Pollution Control Board (UPPCB)
Sonbhadra, U.P.

Dated:

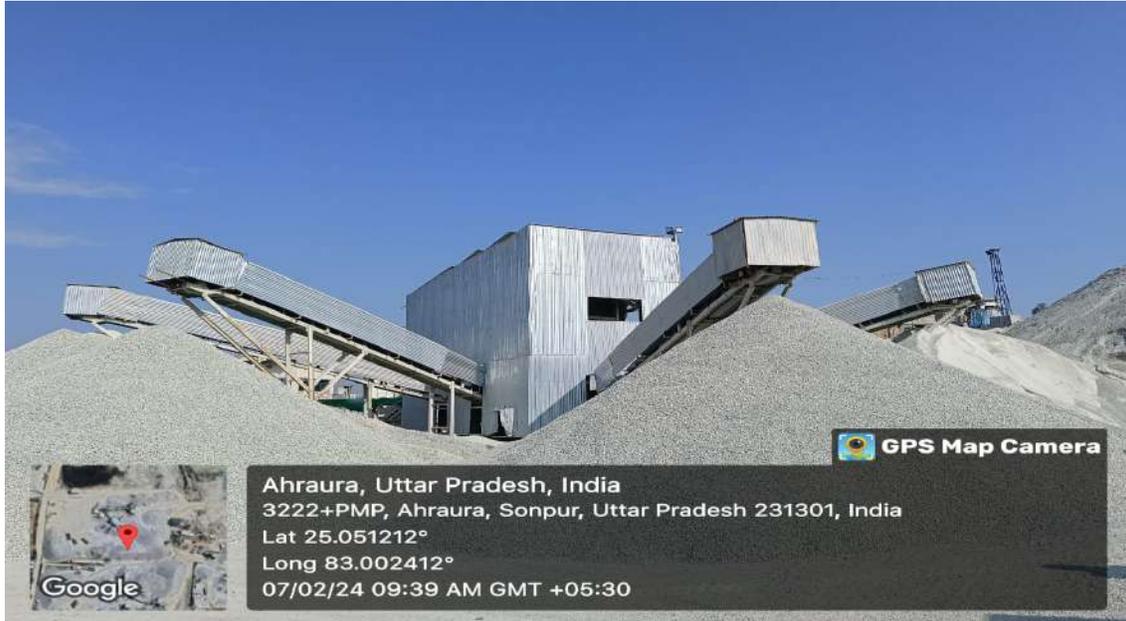
Subject : Compliance Response of Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) Under Section 25 of the Water (Prevention & Control of Pollution Act, 1974 And Under Section 21 of The Air (Prevention & Control Of Pollution) Act, 1981.

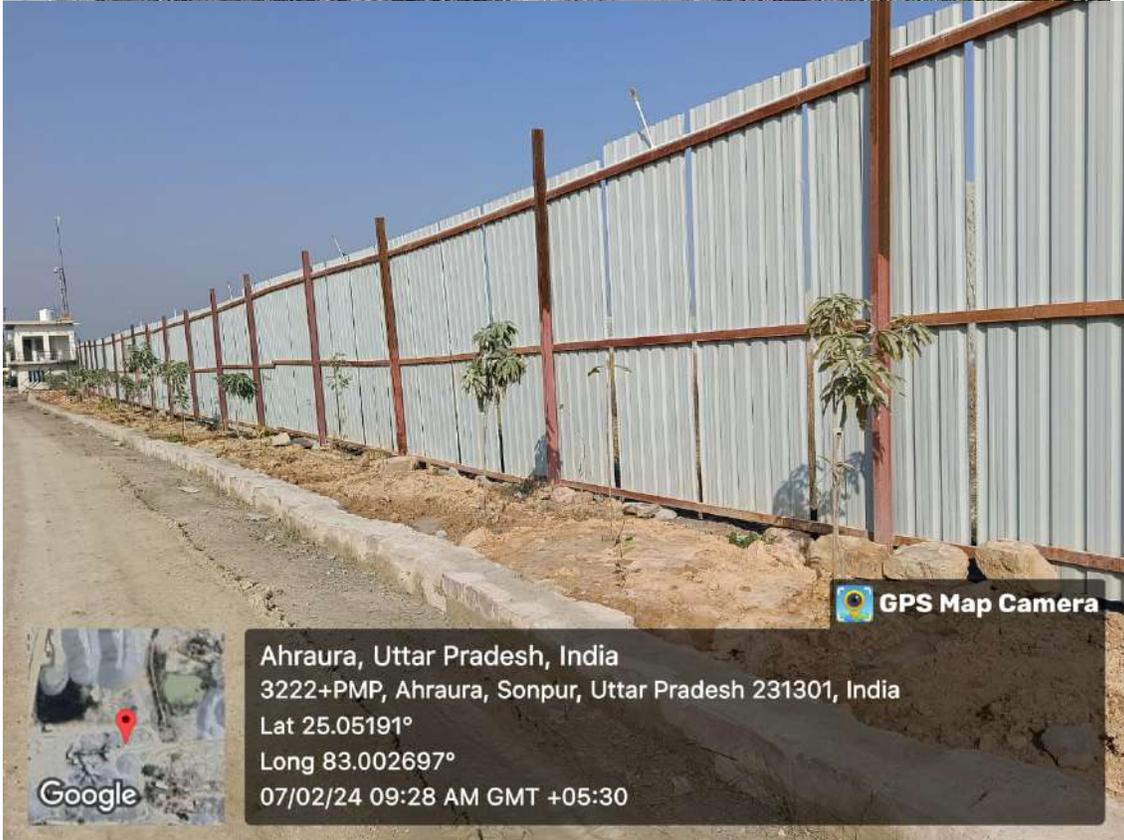
Respected Sir,

Kindly refer to the above mention subject , I am hereby submitting the Compliance Response of the issued Consent to Operate for Stone Crusher M/s Maa Shitala Stone (Stone Crusher Unit), Village-Sonpur, Bhagwat, Chunar, Mirzapur.

- a) The said industry has established at Arazi No139 Mi, 138 Mi, 135/2Mi and 137, Area-1.140, Village-Sonpur, Pargana-Bhagwat, Tehsil-Chunar and DistrictMirzapur. The Geo-coordinates of the industry is 25.051633-latitude and 83.002939-longitude.
- b) Stone Crusher has produce stone grits as main product using stone bolder as raw material. It seems that Industry is operational.
- c) The plants and machinery of the industry such as primary jaw crusher, secondary jaw crusher, vibrating screens (waterfall), conveyor belts and ends of conveyor belts have partially covered with tin-shed or metallic sheet.

d) A telescopic suit has installed at the ends of the conveyor belts. Water sprinkling system has installed at grits transfer points of conveyor. Water sprinklers has partially installed at barricading. **Photographs of Telescopic and Sprinklers (112 Water sprinkling system)**

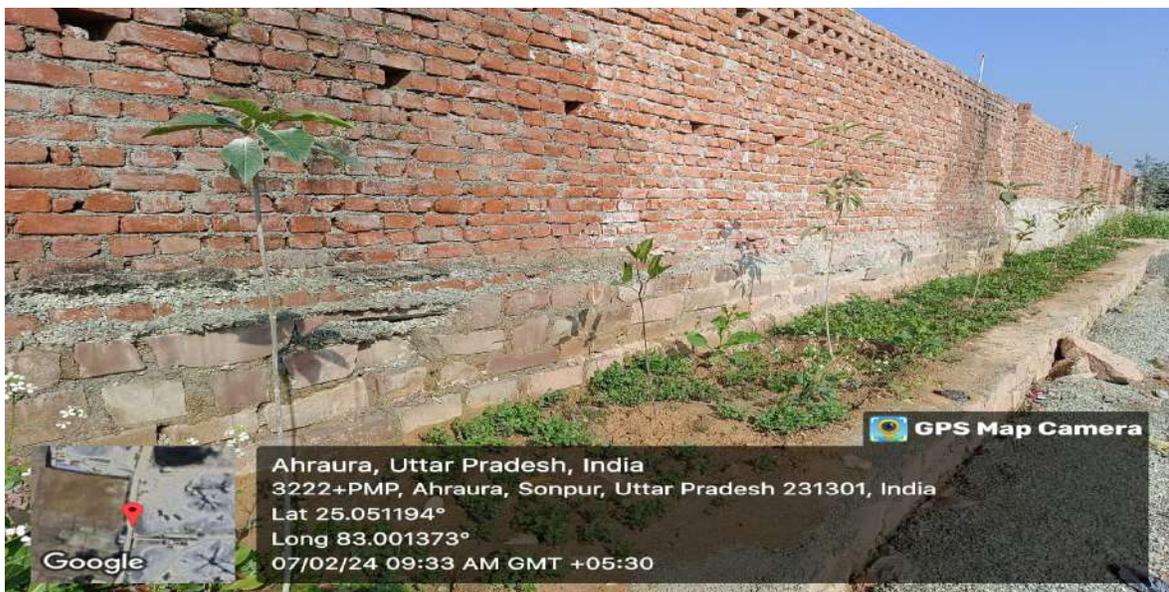
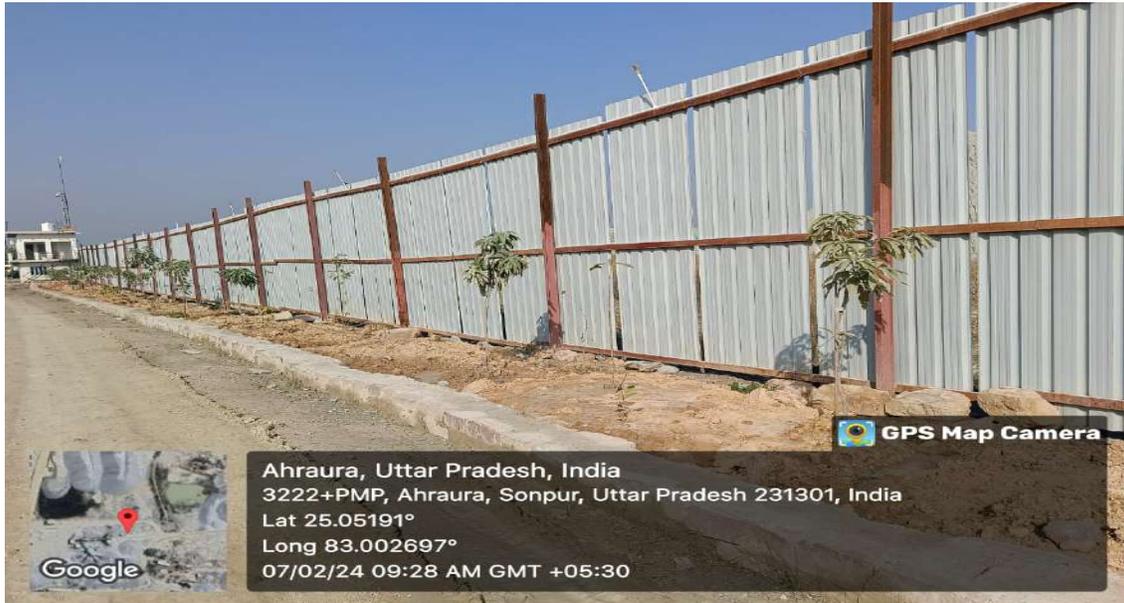




e) Separate energy meter has installed for consumption of electricity used in water sprinkling. Electro-magnetic water flow meter has established at bore-well for measurement of quantity of water consumption. Logbook related to this could put up before committee during visit. **Photographs of Energy meter & Electro-magnetic water flow meter**



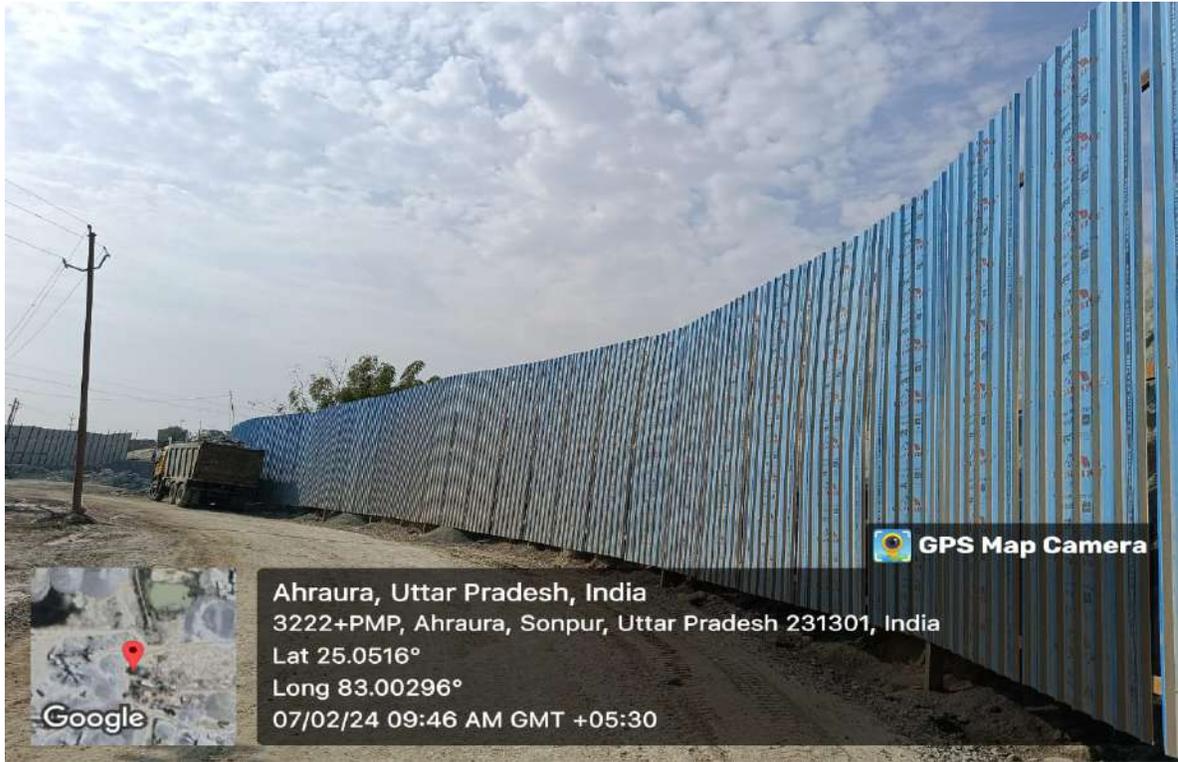
f) Barricading of metal sheet and bricks have established as wind-breaking wall around the periphery of the stone crusher. The height of this barricading was approximate 12 feet as per CTO condition. **Photographs of Wing breaking wall metal Sheet and Bricks (14 Feet height)**



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g) Industry has planted trees in the premises, which is complying condition imposed in CTO. **Photographs of trees (250 -300 Trees in the premises)**







h) A thick green belt of trees of suitable species able to attain 8-10 feet height on maturity has found developed in multi-lineate staggered manner on a minimum 33% of the land on which the industry is established as per the "Protocol for Development of Green Belt" notified vide Board Office Order No.H16405/220/2018/02 dated. 16.02.2018. In this regards, this direction is available at URL http://www.uppcb.com/pdf/Green-belt-Guide_160218.pdf. **Photographs of trees and area (more than 1.5 Bigha)**





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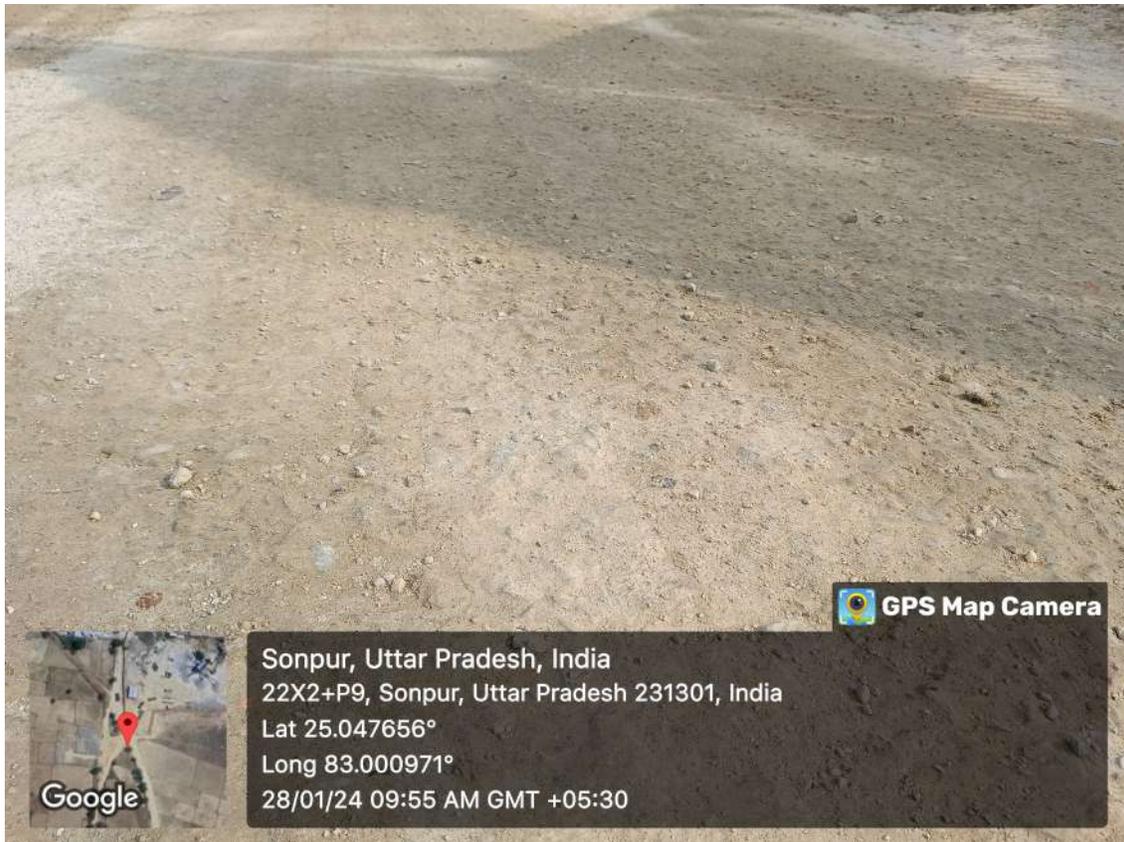


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i) Industry has constructed metallic road inside the premises to reduce the dust emission which generated by vehicular movements. **Photographs of metallic road inside the Crusher Plant**



j) Industry has established a Diesel generator having capacity of 500 KVA, but not proper working condition and neither used last 4 years, after the electric connection allotted by Electricity Department of Mirzapur.

k) As per Regional Office, UPPCB, Sonebhadra records, The Industry has submitted compliance report on dated 21/11/2023. of conditions imposed in CTO dated 01.08.2022 issued by UPPCB. **Copy of Compliance Report**

Date: 21/11/23

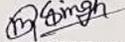
From,
M/S MAA SHITALA STONE(STONE CRUSHER UNIT),
Arazi No. 139MI, 138MI, 135/2MI, 137,
Village- Sonpur, Pargana- Bhagwat,
Tehsil- Chunar, District- Mirzapur

To,
Member Secretary,
Uttar Pradesh Pollution Control Board (U.P.P.C.B.),
Lucknow, U.P.

Subject: Compliance report of Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981 issued vide letter No.- 155660/UPPCB/ Sonebhadra (UPPCBRO)/CTO/both/MIRZAPUR/2022 dated 01/08/2022.

Respected Sir,

Kindly refer to the above mention subject I am hereby submitting the compliance report of the issued Consent to Operate for Stone Crusher M/S Maa Shitala Stone (Stone Crusher) located at Arazi No. 139MI, 138MI, 135/2MI, 137, Village- Sonpur, Pargana- Bhagwat, Tehsil- Chunar, District- Mirzapur supported by the relevant documents.

Yours Faithfully,


M/S MAA SHITALA STONE (STONE CRUSHER)
Authorized Signatory

C.C. to-

1. Regional Office, Uttar Pradesh Pollution Control Board, Sonebhadra, U.P.

डाक प्राप्ति रसीद
प्राप्ति दिनांक 21/11/23
प्राप्तकर्ता के हस्ताक्षर
उ.प्र. प्रदूषण नियंत्रण बोर्ड, लखनऊ

Yours Faithfully

M/s Maa Shitala (Stone Crusher)
Authorized Signatory



Analyzing for an Assured Future

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MoEF & CC (Ministry of Environment, Forest & Climate Change), UPPCB Recognized Laboratory

+91-9313611642, 8510081921, 7503031145, 8527870572, 7503031146, 9999794369

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TEST CERTIFICATE

Test Report of	Report Code	Date of Issue
Ambient Air Quality Analysis	AAQ-061123-01	10/11/2023

Issued To: **M/s Maa Shitala Stone (Stone Crusher)**
 Project Location: **Village- Sonpur, Pargana-Bhagwat, Tehsil- Chunar, District-Mirzapur**

Sampling & Analysis Data

Sample Drawn By : NTL Representative
 Date of Sampling : 04/11/2023
 Sample Description : Ambient Air
 Sampling Plan & Procedure : SOP-AAQ/08
 Analysis Duration : 06/11/2023 to 10/11/2023
 Sampling Location : Crusher Site
 Average Flow Rate of SPM (m³/min.) : 1.14
 Average Flow Rate of Gases (lpm) : 1.0
 Sampling Instrument Used : RDS (PM₁₀) FPS (PM_{2.5}) With Gaseous Attachment
 Weather Condition : Clear

TEST RESULT

S.No.	Parameter	Test Method	Results	Units	Limits as per Environment (Protection) Act.
1.	Particulate Matter (PM ₁₀)	IS:5182 Part-XXIII	84.06	µg /m ³	100.0
2.	Particulate Matter (PM _{2.5})	IS:5182 Part-XXIV	46.12	µg /m ³	60.0
3.	Sulphur dioxide (SO ₂)	IS:5182 Part-II	10.27	µg /m ³	80.0
4.	Nitrogen dioxide (NO ₂)	IS:5182 Part-VI	21.40	µg /m ³	80

Notes:

- The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
- Responsibility of the Laboratory is limited to the invoiced amount only.
- This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
- The test samples will be disposed of after two weeks from the date of issue of test report, unless until specified by the customer.

Ajali
CHECKED BY

AUTHORIZED SIGNATORY



Laboratory : GT-20, Sector-117, NOIDA, Gautam Budh Nagar - 201301

Branch Office :

HARIDWAR | RUDRAPUR | CHANDIGARH | DEHRADUN | PUNE

E.: noida.laboratory@gmail.com, info@noidalabs.com W.: www.noidalabs.com

1593

73
6470**NOIDA TESTING LABORATORIES**

(A Government of India Approved Testing Laboratory)

(An ISO : 9001 : 2015, ISO 45001 : 2018 (OH&S) Certified & NABL Accredited Laboratory)

21

MoEF & CC (Ministry of Environment, Forest & Climate Change), UPPCB Recognized Laboratory

+91-9313611642, 8510081921, 7503031145, 8527870572, 7503031146, 9999794369

Analyzing for an Assured
Future**TEST CERTIFICATE**

Test Report of Ambient Noise	Report Code AN-061123-02	Date of Issue 10/11/2023
---------------------------------	-----------------------------	-----------------------------

Issued To: M/s Maa Shitala Stone (Stone Crusher)
Project Location: Village- Sonpur, Pargana-Bhagwat, Tehsil- Chunar, District-Mirzapur

SAMPLING & ANALYSIS DATA

Sample Drawn On : 04/11/2023
Sample Drawn By : NTL Representative
Sample Location : Near Crusher Site
Sample Received On : 06/11/2023
Sample description : Ambient Noise
Sampling Time : 24hrs

TEST RESULT

S. No	Test Parameters	Results	Units	Requirement (as per CPCB Guidelines Limits in dB (A) Leq		
				Category of Area/ Zone	Day Time	Night Time
1.	EQUIVALENT NOISE LEVEL (6.0 AM TO 10.0 PM)	72.5	dB(A)	Industrial Area	75	70
				Commercial Area	65	55
2.	EQUIVALENT NOISE LEVEL (10.0 PM TO 6.0 AM)	66.2	dB(A)	Residential Area	55	45
				Silence Zone	50	40

Notes:

- The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
- Responsibility of the Laboratory is limited to the invoiced amount only.
- This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
- The test samples will be disposed of after two weeks from the date of issue of test report, unless until specified by the customer.

Checked by

AUTHORIZED SIGNATORY



Laboratory : GT-20, Sector-117, NOIDA, Gautam Budh Nagar - 201301

Branch Office :

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NOIDA TESTING LABORATORIES

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MoEF & CC (Ministry of Environment, Forest & Climate Change), UPPCB Recognized Laboratory

+91-9313611642, 8510081921, 7503031145, 8527870572, 7503031146, 9999794369

Analyzing for an Assured Future

TEST CERTIFICATE

Test Report of	Report Code	Date of Issue
Water	W-061123-03	10/11/2023

Issued To: M/s Maa Shitala Stone (Stone Crusher)
 Project Location: Village- Sonpur, Pargana-Bhagwat, Tehsil- Chunar, District-Mirzapur

SAMPLING & ANALYSIS DATA

Sample Drawn By : NTL Representative
 Sample Drawn Date : 04/11/2023
 Sample Quantity : 2.0 Lt.
 Analysis Duration : 06/11/2023 to 10/11/2023
 Sampling Location : Near Crusher Site
 Sample Description : Ground Water

RESULTS

Essential test as per IS:10500-2012

S. No.	Parameter	Test Method	Results	Units	Desirable Limit	Extended Limit
1.	pH	IS:3025(Part-11)	7.28	-	6.0 - 9.0	-
2.	Colour	IS:3025(Part-4)	<5.00	Hazen	5	15
3.	Odour	IS:3025(Part-5)	Agreeable	-	Agreeable	Agreeable
4.	Taste	IS:3025(Part-8)	Agreeable	-	Agreeable	-
5.	Turbidity	IS:3025(Part-10)	<1.00	NTU	1	5
6.	Total Hardness (as CaCO ₃)	IS:3025(Part-21)	210.0	mg/l	200	600
7.	Chloride (as Cl)	IS:3025(Part-32)	87.50	mg/l	250	1000
8.	Calcium (as Ca)	IS: 3025 (P- 40)	34.16	mg/l	75	200
9.	Iron (as Fe)	IS:3025(Part-52)	0.178	mg/l	1	No Relaxation
10.	Nitrate (as NO ₃)	IS: 3025 (P- 34)	6.40	mg/l	45	No Relaxation
11.	Total Dissolved Solid	IS:3025(Part-16)	786.0	mg/l	500	2000
12.	Alkalinity (as Ca CO ₃)	IS: 3025 (P- 23)	251.0	mg/l	200	600
13.	Sulphate (as SO ₄)	IS: 3025 (P- 24)	48.0	mg/l	200	400

MICROBIOLOGICAL REQUIREMENT

RESULTS

S.No.	Parameter	Test Method	Results	Required as per IS-10500:2012
1.	Escherichia coli	IS-15185	Absent	Absent/100ml
2.	Coliform Bacteria	IS-15185	Absent	Absent/100ml

Notes:

- The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
- Responsibility of the Laboratory is limited to the invoiced amount only.
- This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
- The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.

Checked by

AUTHORIZED SIGNATORY

Laboratory : GT-20, Sector-117, NOIDA, Gautam Budh Nagar - 201301

Branch Office :

HARIDWAR | RUDRAPUR | CHANDIGARH | DEHRADUN | PUNE

E.: noida.laboratory@gmail.com, info@noidalabs.com W.: www.noidalabs.com

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Annexure -R/5

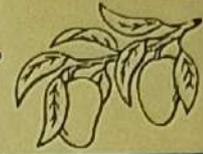
Mob.: 9450322739

8853513998

30 प्र० सरकार द्वारा मान्यता प्राप्त



लक्ष्मी बाग नर्सरी



टेंगरा, बसन्तनगर, वाराणसी

हमारे यहाँ सभी प्रकार के फलमी, बीजू फल एवं फूल के पौधे मिलते हैं।

नाम माँशीतला स्टेशन

नं०-

212

पता सोनपुर, अहौरा, मिर्जापुर

दिनांक

19.07.23

सं०	पौधा किस्म	पौधा संख्या	दर	मूल्य	
				रु०	पै०
1	बाराभानी आम	10	750	7500	00
2	आम	40	500	20000	00
3	शीसम	100	20	2000	00
4	सागौन	100	20	2000	00
5	कदम	50	150	7500	00
6	पितवन	50	150	7500	00
7	कादकश	25	150	3750	00

रु०-

योग

50250

भूल-चूक, लेनी-देनी।

प्र० - लक्ष्मीनारायण

L.No. : MRZ-12

कैशमेमो

Mob.: 99359756
979438736

उ० प्र० सरकार द्वारा मान्यता प्राप्त

मौर्या किसान पौधशाला

जमुई रोड, चुनार- मीरजापुर

No. 483

दिनांक 2.11.2022

नाम मां श्री लला लोखे पता रानघर चुनार मीरजापुर

क्र.सं.	विवरण	दर	धनराशि रु०	पे०
12	नग के गुनवे लीयां -	250	3000	
3	नग फई भई।	520	9300	
2	नग मीराली	200	2000	
<p>रामकेश मौर्या</p> <p>मौर्या किसान पौधशाला</p> <p>जमुई रोड (चुनार) मीरजापुर</p> <p>L - No. MRZ12</p>		योग	6300	
		जमा		
		बाकी		

- नोट- 1. हर प्रकार के कलमी, बीज, फल, फूल, गोभी, टमाटर, मिर्चा आदि पौधों के विक्रेता। गारण्टी के साथ।
2. बिका हुआ पौधा वापस नहीं होगा।
3. समस्त विवादों का निर्णय चुनार या मीरजापुर न्यायालय में होगा।

प्रो०: रामकेश मौर्या

1597

77

C. P. 1

मो.-. 9335650325

विकास जसरी

टेंगरा, रामनगर-वाराणसी

हमारे यहाँ सभी प्रकार के फल-फूल, सब्जियों के बीज व पौधे
बागवानी यन्त्र एवं खाद उचित मूल्य पर मिलते हैं।

नं० 34

दिनांक 10/11/2024

नाम माँ शीतला स्टोन

पता सोनपुर अष्टोरा मिलापुर

सं.	विवरण	दर	रु.	पै.
	सागौन 100	20	2000	= 00
	शीसम 100	20	2000	= 00
	भाइकरी 30	150	4500	= 00
	बसइल 10	150	1500	= 00
	आम 10	500	5000	= 200
	कटइल 10	400	4000	= 200
	जायून 10	250	2500	= 200
	नींबू 10	150	1500	= 200
	गुइल 20	100	2000	= 200
	बेगुन बेलिपा 15	250	3750	= 200
	चितवन 25	150	3750	= 200
	कयम 25	150	3750	= 200
		योग	36250	= 00

भूल-चूक, लेनी-देनी।

हस्ताक्षर

विका121







क्षेत्रीय कार्यालय,
REGIONAL OFFICE,
उ०प्र० प्रदूषण नियंत्रण बोर्ड
U.P. POLLUTION CONTROL BOARD
सोनभद्रा
SONBHADRA



संदर्भ संख्या:-

Ref.No.:

G0085/S-1403/CTO/m2P/2024

दिनांक:-

Date: 08/02/2024

सेवा में,

मेसर्स श्री बजरंग स्टोन,
ग्राम-भगौतीदेई, पो०-पटिहट्टा, परगना-भगवत, तहसील-चुनार,
जनपद-मीरजापुर।

विषय:- वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 (यथासंशोधित) एवं जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 (यथासंशोधित) के अन्तर्गत उद्योग को निर्गत सहमति (वायु/जल) आदेश को रिवोक किये जाने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक संदर्भ ग्रहण करें। उक्त के सम्बन्ध में अवगत हों कि आपका उद्योग मा० राष्ट्रीय हरित अधिकरण में विचाराधीन प्रकरण ओ०ए० संख्या-521/2022 सम्पूर्णानन्द बनाम उ०प्र० राज्य एवं अन्य में आच्छादित है। उक्त प्रकरण में मा० राष्ट्रीय हरित अधिकरण के निर्देशों के अनुपालनार्थ समिति द्वारा उद्योग का स्थलीय निरीक्षण दिनांक-28.12.2023 से दिनांक-30.12.2023 के मध्य किया गया। समिति की आख्यानसार, उद्योग में स्टोन क्रशर इकाईयों हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निर्धारित गाईड लाइन के अनुसार वायु प्रदूषण नियंत्रण व्यवस्थायें स्थापित नहीं पायी गयी तथा उद्योग द्वारा राज्य बोर्ड द्वारा पूर्व में निर्गत सहमति (वायु एवं जल) आदेश में अधिरोपित शर्तों का अनुपालन किया जाता हुआ नहीं पाया गया। तत्पश्चात् उद्योग का अद्यतन निरीक्षण इस कार्यालय द्वारा दिनांक-08.02.2024 को किया गया। निरीक्षण के समय प्रदूषण नियंत्रण व्यवस्थायें पूर्ववत् पायी गयी। उक्त प्रकरण में समिति द्वारा उक्त से पूर्व माह जून एवं जुलाई, 2023 में उद्योग का स्थलीय निरीक्षण किया गया था। तत्समय सहमति शर्तों का उल्लंघन होता हुआ पाया गया था। आप द्वारा राज्य बोर्ड से निर्गत सहमति (जल एवं वायु) आदेश में अधिरोपित शर्तों की अनुपालन आख्या प्रेषित नहीं की गयी है। उपरोक्त से परिलक्षित होता है कि आप द्वारा राज्य बोर्ड से निर्गत सहमति (जल एवं वायु) आदेश में अधिरोपित शर्तों का जानबूझकर उल्लंघन किया जा रहा है। सहमति शर्तों का अनुपालन किये बिना उद्योग द्वारा उत्पादन कार्य किया जाना वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 (यथासंशोधित) की धारा-31ए के अज्ञापक प्राविधानों का उल्लंघन है। ऐसा किया जाना प्रदूषण नियंत्रण अधिनियमों में निहित प्राविधानों की अवहेलना किये जाने का सूचक है एवं एक दण्डनीय अपराध है।

अतः मा० राष्ट्रीय हरित अधिकरण में विचाराधीन उक्त प्रकरण में समिति की निरीक्षण आख्या में निहित तथ्यों एवं सहमति (जल एवं वायु) आदेश में अधिरोपित शर्तों का उल्लंघन किये जाने के दृष्टिगत उक्त संदर्भित उद्योग को राज्य बोर्ड के संदर्भ संख्या-159528/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/MIRZAPUR/2022 दिनांक-14.07.2022 द्वारा निर्गत सहमति (जल एवं वायु) आदेश को एतद्वारा रिवोक (Revoke) किया जाता है। अग्रेतर आपको सचेत किया जाता है कि राज्य बोर्ड से वैध सहमति प्राप्त किये जाने के उपरान्त स्टोन क्रशर उद्योग का संचालन किया जाना सुनिश्चित करें।

भवदीय,

(यू०के० गुप्ता)
क्षेत्रीय अधिकारी

पृ०सं० एवं दिनांक उपरोक्तानुसार।

प्रतिलिपि:-

1. जिलाधिकारी महोदया, मीरजापुर को सादर सूचनार्थ।
2. मुख्य पर्यावरण अधिकारी (वृत्त-2), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रेषित।
3. वेब मास्टर, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को इस अनुरोध के साथ प्रेषित कि UPOCMMS पोर्टल पर उक्त उद्योग के एप्लीकेशन संख्या-16920655 के अनुक्रम में निर्गत सहमति आदेश को विलोपित कर रिवोक आदेश को अपलोड करना चाहें।

क्षेत्रीय अधिकारी



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
6300
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं०

Ref. No.

सेवा में,

H07215/C-2/NBT-67/24

दिनांक

Date 19-2-24

पंजीकृत

M/S MAA SHITLA STONE (STONE CRUSHER UNIT),
VILLAGE-SONPUR, PARGANA-BHAGWAT, TEHSIL-CHUNAR,
MIRZAPUR.

20

यह कि M/S MAA SHITLA STONE (STONE CRUSHER UNIT), VILLAGE-SONPUR, PARGANA-BHAGWAT, TEHSIL-CHUNAR, MIRZAPUR, जिसे आगे उद्योग कहा जायेगा, स्टोन ग्रिट के उत्पादन हेतु उपरोक्त वर्णित स्थल पर स्थापित/संचालित है तथा वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 (यथासंशोधित) की धारा-40 के अन्तर्गत एक कम्पनी है।

यह कि जनपद-मिर्जापुर में स्थापित आपकी स्टोन क्रशर इकाई का निरीक्षण क्षेत्रीय अधिकारी, सोनभद्र स्तर से दिनांक 08.02.2024 को किया गया। निरीक्षण आख्यानानुसार निरीक्षण के समय आपकी स्टोन क्रशर इकाई समुचित वायु प्रदूषण नियंत्रण व्यवस्था स्थापित किये बिना ही संचालित है तथा इकाई द्वारा सहमति शर्तों का अनुपालन नहीं किया जा रहा है। स्टोन क्रशर इकाई को राज्य बोर्ड के पत्र दिनांक 12.01.2024 द्वारा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा 31-ए के अन्तर्गत कारण बताओ नोटिस जारी किया गया था। उक्त कारण बताओ नोटिस के अनुक्रम में स्टोन क्रशर इकाई द्वारा संतोषजनक उत्तर राज्य बोर्ड को प्रेषित नहीं किया गया है। उपरोक्त से स्पष्ट है कि उद्योग द्वारा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 के आज्ञापक प्राविधानों का उल्लंघन किया जा रहा है।

क्षेत्रीय कार्यालय, सोनभद्र के पत्र दिनांक 08.02.2024 द्वारा स्टोन क्रशर इकाई को पूर्व में राज्य बोर्ड के पत्र दिनांक 12.01.2024 द्वारा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा 31-ए के अन्तर्गत जारी कारण बताओ नोटिस की पुष्टि करते हुए बंदी आदेश जारी किये जाने की संस्तुति प्रेषित की गयी है।

अतः जनहित में जन सामान्य को स्वस्थ वातावरण प्रदान करने के उद्देश्य से वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 यथासंशोधित की धारा 31-ए के अन्तर्गत प्रदत्त शक्तियों के अधीन यह आवश्यक है कि आपके औद्योगिक संयंत्र को वायु प्रदूषण की रोकथाम हेतु संचालित होने से रोका जाए। अतः उद्योग को वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा 31-ए के अन्तर्गत सक्षम स्तर से अनुमोदनोपरान्त निम्नानुसार बंदी आदेश जारी किया जाता है:-

1. यह कि M/S MAA SHITLA STONE (STONE CRUSHER UNIT), VILLAGE-SONPUR, PARGANA-BHAGWAT, TEHSIL-CHUNAR, MIRZAPUR, में संचालन/उत्पादन प्रक्रिया को तत्काल प्रभाव से बंद कर दें।
2. यह कि सक्षम अधिकारियों को निर्देशित किया जाता है कि आपकी औद्योगिक इकाई को मिलने वाली विद्युत आपूर्ति का विच्छेदन करने के साथ-साथ अन्य सुविधाओं को तात्कालिक प्रभाव से बंद कर दिया जाए।

सक्षम अधिकारी के अनुमोदनोपरान्त निर्गत

मुख्य पर्यावरण अधिकारी (वृत्त-2)

प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी, मिर्जापुर को इस अनुरोध के साथ प्रेषित कि उद्योग को तत्काल बन्द कराये जाने हेतु संबंधित अधिकारी को निर्देशित करने का कष्ट करें।
2. वरिष्ठ पुलिस अधीक्षक, मिर्जापुर।
3. अधिशासी अभियन्ता, उ०प्र० पावर कार्पोरेशन लि०, मिर्जापुर को संदर्भित उद्योग के विद्युत विच्छेदन हेतु।
4. अधिशासी अभियन्ता, उ०प्र० जल निगम, मिर्जापुर को जल आपूर्ति रोके जाने हेतु।
5. क्षेत्रीय अधिकारी उ०प्र० प्रदूषण नियंत्रण बोर्ड, सोनभद्र को इस निर्देश के साथ प्रेषित कि उद्योग को जारी बंदी आदेश की प्रति उद्योग को प्राप्त कराते हुए प्राप्ति तथा उद्योग को जारी बंदी आदेश का अनुपालन जिला प्रशासन से समन्वय स्थापित कर सुनिश्चित कराते हुए अनुपालन आख्या 03 दिन में प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी (वृत्त-2)

कार्यालय जिलाधिकारी, मीरजापुर

पत्रांक- G0227 /O.A. No. 521/2022/2023

दिनांक- 04/03/2024

आदेश

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 संख्या-521/2022 सम्पूर्णानन्द बनाम उत्तर प्रदेश राज्य व अन्य में आच्छादित 21 स्टोन क्रशर उद्योगों एवं 40 पत्थर खनन परियोजनाओं के विरुद्ध उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ के विभिन्न पत्रों के माध्यम में वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 (यथासंशोधित) की धारा 31-ए के अन्तर्गत बन्दी आदेश निर्गत किया गया है। सूची संलग्न है। सूची में अंकित एवं उक्त प्रकरण में आच्छादित 21 स्टोन क्रशर उद्योगों के विरुद्ध जारी बन्दी आदेशों के अनुक्रम में उद्योग की बन्दी सुनिश्चित कराये जाने हेतु निम्नानुसार समिति का गठन किया जाता है:-

1. उपजिलाधिकारी, चुनार, मिर्जापुर।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, सोनभद्र।
3. क्षेत्राधिकारी (पुलिस), चुनार, मिर्जापुर।

उपरोक्त समिति को निर्देशित किया जाता है कि प्रश्नगत प्रकरण में आच्छादित 21 स्टोन क्रशर उद्योगों की बन्दी सुनिश्चित कर अनुपालन आख्या क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, सोनभद्र के माध्यम से राज्य बोर्ड, लखनऊ को प्रेषित करें एवं तत्सूचना से अधोहस्ताक्षरी को सूचित करें।

(प्रियंका निरंजन)
जिलाधिकारी,
मीरजापुर।

पत्रांक व तददिनांक:-

प्रतिलिपि:- समस्त सदस्यों को अनुपालनार्थ।

जिलाधिकारी,
मीरजापुर।

मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ०ए० संख्या-521/2022 सम्पूर्णानन्द बनाम उत्तर प्रदेश राज्य व अन्य प्रकरण में आच्छादित मेसर्स मौ. शीतल (स्ट्रीम क्रशर युक्ति), सीतापुर, शोभन, युता, मिर्जापुर के विरुद्ध उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ द्वारा जारी बन्दी आदेश के अनुपालन हेतु कार्यालय जिलाधिकारी, मीरजापुर द्वारा गठित समिति की आख्या:-

मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ०ए० संख्या-521/2022 सम्पूर्णानन्द बनाम उत्तर प्रदेश राज्य व अन्य प्रकरण में आच्छादित मेसर्स मौ. शीतल (स्ट्रीम क्रशर युक्ति), सीतापुर, शोभन, युता, मिर्जापुर के विरुद्ध बोर्ड मुख्यालय लखनऊ के पत्र संदर्भ संख्या- H-07215 /C-2/NGT-67/24 दिनांक-19.02.2024 द्वारा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 (यथासंशोधित) की धारा 31-ए के अन्तर्गत बन्दी आदेश निर्गत किया गया है। उक्त बन्दी आदेश का अनुपालन सुनिश्चित करने हेतु कार्यालय जिलाधिकारी, मीरजापुर के पत्रांक-जी०२२७/ओ०ए० संख्या-521/2022/2023 दिनांक-04.03.2024 द्वारा त्रिसदस्यीय समिति का गठन किया गया है। उक्त समिति के प्राधिकारियों द्वारा प्रश्नगत उद्योग का स्थलीय निरीक्षण दिनांक-06/03/2024 को किया गया। निरीक्षण के समय उद्योग के संचालन को निषेध कर उद्योग की मशीनरी (प्राइमरी 'जॉ' क्रशर) को सील/सीज्ड किया गया। सील की सुपुर्दगी सम्बन्धित थानाध्यक्ष को सौंपी जाती है।

Md
06/03/24
(के०के० मौर्या)
जैजानिक, सहस्रक
उ० प्र० प्रदूषण नियंत्रण बोर्ड,
सीतापुर

6-3-24
(प्रतिनिधि)
व. क. अर्धराज
मीरजापुर

Rajesh
उपजिलाधिकारी,
चुनार, मीरजापुर

गवाह:- उपस्थित उद्योग प्रतिनिधि का नाम व हस्ताक्षर:-

क्र०सं०	नाम	हस्ताक्षर
1.	श्री जगत सिंह	<i>Jagat Singh</i>
2.	श्री रामनारायण	<i>Ramanarayan</i>
3.		



संदर्भ सं०

Ref. No. H0725d/C-2/NGT-67/24

सेवा में,

M/S MAA SHITLA STONE (STONE CRUSHER UNIT),
VILLAGE-SONPUR, PARGANA-BHAGWAT, TEHSIL-CHUNAR,
MIRZAPUR.

दिनांक

Date: 19-02-2024

विषय: M/S MAA SHITLA STONE (STONE CRUSHER UNIT), VILLAGE-SONPUR, PARGANA-BHAGWAT, TEHSIL-CHUNAR, MIRZAPUR के विरुद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के सम्बन्ध में।

महोदय,

कृपया मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ०ए० संख्या-521/2022 सम्पूर्णानन्द बनाम उत्तर प्रदेश राज्य व अन्य में पारित आदेश के अनुपालन के अनुक्रम में जनपद-मिर्जापुर में स्थापित 26 स्टोन क्रशर इकाईयों को पूर्व में राज्य बोर्ड के पत्र दिनांक 12.01.2024 द्वारा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा 31-ए के अन्तर्गत कारण बताओ नोटिस जारी किया गया था। उक्त कारण बताओ नोटिस के अनुक्रम में आपकी स्टोन क्रशर इकाई का स्थलीय निरीक्षण क्षेत्रीय कार्यालय, सोनभद्र स्तर से दिनांक 08.02.2024 को किया गया। क्षेत्रीय अधिकारी, सोनभद्र की निरीक्षण आख्यानुसार आपकी स्टोन क्रशर इकाई समुचित वायु प्रदूषण नियंत्रण व्यवस्था स्थापित किये बिना ही संचलित है तथा इकाई द्वारा राज्य बोर्ड द्वारा निर्गत सहमति शर्तों का अनुपालन नहीं किया जा रहा है।

क्षेत्रीय अधिकारी, सोनभद्र के पत्र दिनांक 08.02.2024 द्वारा आपकी स्टोन क्रशर इकाई द्वारा समुचित वायु प्रदूषण नियंत्रण व्यवस्था स्थापित किये बिना ही संचलित किये जाने तथा राज्य बोर्ड द्वारा निर्गत सहमति शर्तों का अनुपालन नहीं किया जाने के कारण स्टोन क्रशर इकाई के विरुद्ध 146 दिनों के उल्लंघन अवधि हेतु रू० 6250/- प्रतिदिन की दर से कुल रू० 9,12,500/- (रू० नौ लाख बारह हतार पाँच सौ मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने की संस्तुति की गयी है।

उपरोक्तानुसार सक्षम स्तर से अनुमोदनोपरान्त स्टोन क्रशर इकाई M/S MAA SHITLA STONE (STONE CRUSHER UNIT), VILLAGE-SONPUR, PARGANA-BHAGWAT, TEHSIL-CHUNAR, MIRZAPUR पर रू० 9,12,500/- (रू० नौ लाख बा हतार पाँच सौ मात्र) पर्यावरणीय क्षतिपूर्ति के रूप में अधिरोपित किया जाता है तथा निर्देशित किया जाता है कि पर्यावरण क्षतिपूर्ति की धनराशि को उ०प्र० प्रदूषण नियंत्रण बोर्ड के, यूनियन बैंक ऑफ इण्डिया, विभव खण्ड, गोमती नगर, लखनऊ स्थित बैंक के खाता संख्या-701502010002104 आई०एफ०एस० कोड-UBIN0570150 में एक सप्ताह के अन्दर जमा कर, जमा की गयी धनराशि का साक्ष्य क्षेत्रीय कार्यालय एवं बोर्ड मुख्यालय में प्रस्तुत करना सुनिश्चित करें। अन्यथा की स्थिति में पर्यावरणीय क्षतिपूर्ति की वसूली हेतु भू-राजस्व की भांति वसूली की कार्यवाही की जायेगी, जिसका सम्पूर्ण उत्तरदायित्व उद्योग स्वामी का स्वयं का होगा।

सक्षम अधिकारी के अनुमति से निर्गत।

प्रतिलिपि :-

1. जिलाधिकारी, मिर्जापुर को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
2. क्षेत्रीय अधिकारी उ०प्र० प्रदूषण नियंत्रण बोर्ड, सोनभद्र को इस निर्देश के साथ कि उद्योग से पर्यावरणीय क्षतिपूर्ति की धनराशि निर्धारित समयावधि में प्राप्त न होने की स्थिति में भू-राजस्व की भांति वसूली की कार्यवाही हेतु प्रस्ताव जिलाधिकारी के समक्ष प्रस्तुत किये जाने की कार्यवाही सुनिश्चित की जायें।
3. लेखाधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को इस आशय से कि पर्यावरणीय क्षतिपूर्ति मद में प्राप्त धनराशि का विवरण वृत्त को उपलब्ध कराने का कष्ट करें।

मुख्य पर्यावरण अधिकारी (वृत्त-2)

मुख्य पर्यावरण अधिकारी (वृत्त-2)

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